# शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार 9वॉ तल, सी — विंग दिल्ली सचिवालय, आई. पी इस्टेट,नई दिल्ली—110002.

एफ. 53(62) / अता प्र.सं. (४ / तृतीय सत्र (बजट सत्र-2022) / दिविस / श.वि. /२०४/-८५ दिनांकः २ ५ ०३ २०२८ सेवा में,

उप सचिव (प्रश्न शाखा), दिल्ली विधानसभा सचिवालय, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार, पुराना सचिवालय, दिल्ली —110054.

आपको उपरोक्त विषय में उद्धत विधानसभा प्रश्न के उत्तर की 100 प्रतियाँ, मान्नीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित अग्रित कार्यवाही हेतु इस पत्र के साथ भेजी जा रही हैं।

संलग्न :- उपरोक्तानुसार

उप-सचिव ( संसदीय शाखा )

# प्रतिलिपि सूचनार्थ प्रेषित :-

1. निजी सचिव, मान्नीय मंत्री शहरी विकास (दिल्ली सरकार) 7वां तल 'ए' विंग, दिल्ली सचिवालय नई दिल्ली ।

2. निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली को प्रश्न के उत्तर की 100 प्रतियों सहित ।

उप-सचिव ( संसदीय शाखा )

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# शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार 9वां तल, सी–विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम

: श्री अखिलेश पति त्रिपाठी

दिनांक

: 28.03.2022

विधानसभा अतारांकित प्रश्न संख्या : 66

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र.	प्रश्न	उत्तर
सं.		
<del>त.</del> क	किसी भी सरकारी या गैर सरकारी जमीन पर मोबाइल टावर लगाने की संपूर्ण प्रक्रिया क्या है;	उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार लाभकारी परियोजना प्रकोष्ट द्वारा मोबाइल टावर की दो पालिसी जारी की गई है।  1. Cellular Tower on wheels (CoW): यह पोलिसी उ.द.न. िन के Resolution No. 218 dated 26.11.2020 द्वारा पारित की गई है।  2. Installation of Moblie Tower on land/Buidling/Property as well as rooftop of property of North DMC: यह पोलिसी उ.द.नि.न के Resolution No. 120 dated 21.10.2021 द्वारा पारित की गई है। इस पोलिसी के अन्तर्गत इस विभाग द्वारा उ.द.नि.न के अंतर्गत आने वाली भूमि/भवन की छत पर स्थाई तौर पर मोबाइल टावर लगाए जाने हेतु मासिक शुल्क पर भूमि व अनुमित प्रदान की जाती है उपरोक्त पोलिसियां Annexure-A & Annexure-B पर सलंग्न कर दी गई है जिसमें मोबाइल टावर लगाने की प्रक्रिया दर्शायी गयी है। भवन विभाग, केशवपुरम क्षेत्र से प्राप्त सूचनानुसार रिहायशी एव व्यावसायिक भवनों की छतों पर मोबाइल टावर एव पोल की अनुमित प्रदान की जाती है। उसकी सम्पूर्ण प्रक्रिया की पॉलिसी परिपत्र की
ख	मॉडल टाउन विधानसभा क्षेत्र के वार्ड-76, 77, 78 में कितने मोबाइल टावर कार्यरत है, उनकी सूची उनके स्थान, परिचालक के नाम उपलब्ध कराए;	प्रतिलिपि अनुलंग्नक 'C' पर सलंग्न है। उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार लाभकारी परियोजना से प्राप्त सूचनानुसार उपरोक्त पोलिसी के अन्तर्गत इस विभाग द्वारा बुराड़ी विधान सभा क्षेत्र में मोबाइल टावर लगाने हेतु कोई भूमि व अनुमित प्रदान नहीं की गई है। भवन विभाग, केशवपुरम क्षेत्र से प्राप्त सूचनानुसार 01.09.2017 सें दी गयी अनुमित की सूची अनुलंग्नक 'D' पर सलंग्न है।
ग	मॉडल टाउन विधानसभा क्षेत्र के वार्ड— 76, 77, 78 में कितने और मोबाइल टावर अभी लगाए जाने बाकी है, जो अभी प्रस्तावित है;	उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार लाभकारी परियोजना से प्राप्त सूचनानुसार मॉडल टाउन विधानसभा क्षेत्र के वार्ड-76,77,78 में अभी तक कोई स्थान प्रस्तावित नहीं है।
घ	मॉडल टाउन विधानसभा में विभिन्न टावर कंपनियों के माध्यम से सड़कों को काटने में कितना राजस्व प्राप्त हुआ है और इन सड़कों को कब तक रिपेयर कर दिया जाएगा;	उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार लाभकारी परियोजना से प्राप्त सूचनानुसार उपरोक्त जारी की गई दोनो पोलिसियों में सड़को को काटने की आवश्यकता नहीं होती। अधिक्षण अभियन्ता केशव पुरम क्षेत्र से प्राप्त सूचनानुसार मॉडल टाउन विधानसभा में विभिन्न टावर कम्पनियों के माध्यम से सड़कों को काटने में प्राप्त राजस्व एवं सड़कों के रिपेयर करने के सन्दर्भ में सूची अनुलंनक 'E' पर सलग्न है।

7	ड	जिन स्थानों पर मोबाइल टावर	उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार
		लगाए गए है, उन स्थानों से क्या	लाभकारी परियोजना से प्राप्त सूचनानुसार मॉडल टाउन विधानसभा
	٠,٠	कोई राजस्व प्राप्त होता है; और	क्षेत्र मे अभी उपरोक्त दोनो पोलिसियों के अन्तर्गत कोई मोबाइल
ı			टावर नहीं लगाए गए है।
			भवन विभाग, केशवपुरम क्षेत्र से प्राप्त सूचनानुसार जिन स्थानों पर
			मोबाइल टावर लगाये जाते है, उनसे निगम को नियमित रूप से
			राजस्व प्राप्त नही होता तथापि मोबाइल टावर को लगाने की
			अनमति प्रदान करते समय एवं तय समय के बाद नवीनीकरण के
,			समय पालिसी के अनुसार निश्चित शुल्क लिया जाता है।
	च	यदि हाँ, तो कहां से और कितना	उत्तरी दिल्ली नगर निगम द्वारा प्राप्त जानकारी के अनुसार
		राजस्व प्राप्त होता है? क्या इन	लाभकारी परियोजना से प्राप्त सूचनानुसार चूंकि मॉडल टाउन
		स्थानों पर कार्यरत कर्मचारी	विधानसभा क्षेत्र में अभी उपरोक्त दोनो पोलिसियों के अन्तर्गत कोई
		सरकारी या गैर सरकारी है, इस	मोबाइल टावर नही लगाए गए है इस कारण मॉडल टाउन विधान
		संबंध में भी पूर्ण जानकारी	सभा क्षेत्र से कोई राजस्व प्राप्त नहीं हुआ।
		उपलब्ध कराएं?	भवन विभाग, केशवपुरम क्षेत्र से प्राप्त सूचनानुसार तीनो वार्डी से
		•	सम्बंधित 01.09.2017 से रू० 66,85,000/- राजस्व प्राप्त हुआ
			जिसकी सूची अनुलंग्नक 'F' पर सलंग्न है। उत्तरी दिल्ली नगर
			निगम द्वारा इन स्थानों पर कोई भी कर्मचारी नियुक्त नहीं किया
			जाता है।

Dy. Secretary (U.D./P.C.) Govt. of N.C. I. of Delhi Delhi Secretariat I.P. Estate, New Delhi-02



NORTH DELHI MUNICIPAL CORPORATION OFFICE OF THE ADMINISTRATIVE OFFICER (C&C) 2ND FLOOR, DR. S.P.M. CIVIC CENTRE, MINTO ROAD, NEW DELHI. Dated: 18-12 No.F.33/Corp. Committee/AO/ 763 /C&C A copy of the Corporation Committee Resolution No. 218 26.11.2020 received from the Municipal Secretary Office, NDMC is forwarded for further necessary action. The relevant file in Duplicate of the case is also attached. ) for kind information & necessary Copy to Add). Commissioner ( action please.

के प्रस्ताव संख्या २ १८ की प्रतिलिपि।

THE SELECTION

Urgent Business No. 192

Subject:— Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in North Delhi Municipal Corporation areas.

(i) Commissioner's letter No. F. 33/ADC/R.P. Cell/NDMC/476/C&C dated 3-9-2020.

During the various meetings at the level of Telecom Ministry and other authorities, the issue of Cellular Towers on Wheels (COWs) was raised many times. During the course of discussion, it was noted that there is no policy on date governing setting up/establishment of COWs in the three Corporations. Accordingly, South DMC being the Nodal Agency for cell tower matters, framed a policy for setting up/establishment of COWs in area of their jurisdiction.

The policy was framed by South DMC and got approved from the House of South Delhi Municipal Corporation vide Resolution No. 259 dated 4-1-2020. The copy of resolution is annexed as A.

In orders to resolve the problem of general public regarding work connectivity of Mobile Phones, the matter for adopting of policy of South DMC was placed before authorities and Commissioner, NDMC vide order dated 7-7-2020 has allowed to place preamble before North DMC for approval to adopt the policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs).

The highlights of the policy are as follows:—

- 1. The Cellular on Wheels (COWs) shall be set up in public places like parking lots, parks, markets, other vacant spaces and along road sides (wherever possible) etc.
- 2. The maximum area per COW shall be allotted upto 50 sqm. with maximum width up to 8 meters (including the space required for guy wires/anchor wires etc.).
- 3. The monthly rental charges for the land allotted for COW shall be @ Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land allotment shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the North DMC.
- 4. The North DMC will provide bare space for placement and operational requirement for the COW for a maximum period of three years and minimum period of three months and the telecom company/service provider will follow all relevant guidelines of Department of Telecom, TRAI etc. in this regard. If the telecom company/service provider need to operate the allotted land after completion of maximum period of three years then the telecom company/service provider can apply three months prior to expiry of three years period of the allotment and the request/application of the telecom company/service provider will be treated as AFRESH.

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- 5. The location of the site will be finalized after conducting the joint survey with the North DMC staff as well as the representative from telecom company/service provider and the decision of the North DMC will prevail.
- 6. Since the COW is a temporary structure and can be installed at the following places:--
  - (a) Public places
  - (b) Markets,
  - (c) Parks,
  - (d) On road sides,
  - (c) Parking areas &
  - (f) Open spaces within Departments' premises
  - (g) Any other place, as deemed fit by North DMC.
- 7. The feasibility of sites will be decided by the joint inspection of the Committee.

On the analogy of South DMC the policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in North Delhi Municipal Corporation areas is framed and annexed asB herewith.

The Finance Department has concurred the proposal.

The proposal is vetted by Law Department with the following observations:

"The matter has been examined. The draft is proposing to adopt the policy passed by South DMC for granting of permission for COWs. The Finance Deptt. has already examined the matter. The may now process the case accordingly. However, dispute resolution mechanism may also be inserted."

Accordingly, as per opinion of Law Deptt. the Dispute Resolution Clause is added in the policy at S. No. 35.

The matter may be placed before North Delhi Municipal Corporation through Standing Committee as urgent matter of business for adoption of policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) passed by South DMC vide Resolution No. 259 dated 4-1-2020 for granting of permission for setting up Communication Cellular Mobile Towers on Wheels (COWs) in North Delhi Municipal Corporation areas.

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# Copy of Resolution No. 259 of the Ordinary January (2020) Meeting of the South Delhi Municipal Corporation held on 4-1-2020

Item No. 14 — Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas.

(i) Commissioner's letter No. F. 33/RP Cell/SDMC/575/C&C dated 4-12-2019.

In the Standing Committee held on 22nd October, 2019, issue of existing unauthorized communications Cellular Towers on Wheels (COWs) hereinafter referred to as COWs was raised. During the course of discussion, it was noted that there is no policy on date governing setting up/establishment of COWs in the South DMC areas. The members expressed that the SDMC should frame a policy for setting up/establishment of COWs in South DMC areas and to generate revenue.

# BACKGROUND AND FACTS

In number of meetings, the representatives of Cellular Mobile Operators pointed out that the number of complaints are being received regularly from the general public regarding poor signals/call drops while making the cellular phone calls. It was also pointed out that in many cases they face lot of resistance while making the cellular phone calls. It was also pointed out that in many cases they face lot of resistance from the residents of the colony/area while installing of cellular towers on rooftop of a building resulted into poor signals.

To resolve this problem, suggestions were received from the representatives that Cellular on Wheels (COWs) may be provided in the area where such types of complaints of pool signals are being received. The COW is a temporary arrangement which can be installed at required location (Public places i.e. markets, parks, on road sides, parking areas and open spaces in Departments' premises, etc.).

Accordingly, the proposal was moved and the Addl. Cmr. (Engg.) observed that this proposal needs mention of the terms and conditions as well as revenue earning options in detail.

In this regard, the documents policies/information have been collected from various departments. States where such type of COWs are being permitted i.e. New Delhi Municipal Council (NDMC), Haryana, Defence, Maharashtra, Uttarakhand, Orissa, etc.

# OPINION OF LAW

The matter was studied and the opinion of Law Deptt. was also obtained on this issue. The opinion of Law Department is reproduced as under:—

- "1. The department has not placed on record a copy of notification dated 15-11-2016 issued by Ministry of Communications (Department of Communications) published in the Gazette of India on 167 Nov., 2016. This notification has been issued in exercise of powers conferred by Sub-section (1) of Clause (e) of Sub-section (2) of Section 7 read with Sections 10, 12 & 15 of the Indian Telegraph Act, 1885. A copy of the aforesaid notification having been downloaded from the official website is placed opposite for perusal and consideration of the Engineering Wing to bring its terms and conditions within the ambit of aforesaid notification.
  - 2. The notification deals with the rules framed by the Central Govt. with respect to underground infrastructure and over-ground infrastructure (Mobile Towers). Therefore, while making any policy and terms and conditions governing the contemplated policy, the department should not frame any condition de hors the rules contained in the aforesaid notification.
  - 3. A perusal of the notification shows that the SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Govt. and conditions governing the license U/s 430 of the DMC Act, 1957.

UB/NDMC[4]

- 4. As per mandate of the aforesaid rules, the SDMC is required to appoint a Nodal Officer for the purpose of the rules contained in the aforesaid notification to deal with the contemplated policy of the Corporation.
- 5. The SDMC is also required to develop an electronic application process if the same has not been established by the State Govt.
- 6. Chapter-3 of the aforesaid notification contains a detailed list of supporting documents to be provided by the licensee in support of his application, the department may take into consideration while finalizing its list of documents required for processing applications for granting approval for COW under the contemplated policy.
- 7. The aforesaid notification empowers the SDMC to fix one-time administrative charges for every application which shall not exceed ten thousand rupees. Therefore, the department is at liberty to fix the administrative charges which should not be over and above ten thousand rupees
- 8. In addition to one time administrative expenses, the SDMC may also charge license fee as it may deemed fit with its proper justification and approval of the competent authority. It is significant to mention here that under Settlement Agreement arrived before Delhi High Court through mediation, the SDMC is entitled to recover Rs. 2 lacs for 5 years as license fee.

Therefore, the Engineering Department may take into consideration this aspect while giving its proposal to competent authority for enhancement of the license fee with proper justification.

- 9. The SDMC may also recover the charges for the ground on which COW will exist.
- 10. Rule 10 of the aforesaid rules inter alia provides the process of examination of application which shall be a part of any policy that may be contemplated by the department.
- It may be noted that the Proviso of Rule 10 contains the deeming fiction of law providing that if the SDMC falls to either grant permission or reject the same in writing within the specified time, the permission is deemed to have been granted. Therefore, a strong mechanism has to put in place for examination of all the applications and disposal of the same within the specified time to avoid deeming fiction.
- 12. The Law Department is of the opinion that the contemplated policy of the department should be in conformity of the aforesaid notification containing the rules of over-ground infrastructure (Mobile Towers).

In addition to above, the department may also ensure that the following terms and conditions are appropriately incorporated inserted in the contemplated policy:—

- (i) A complete mechanism to deal with the defaulters of payment of license fee of cell towers, charges of ground, along with absolute power to give direction for relocation of Towers in case of public inconvenience if any contingency arises to neet obligatory functions of the Corporation under which the Corporation.
- (ii) Appropriate condition for indemnification of Corporation in case of any accident arising out of instability of structure of any accidental event resulting to any loss of lives or property.

UB/NDMC[5]

- (iii) A specific condition for granting of permission for placing COW on the land of Corporation shall not create any right title of interest in favour of the applicant with absolute discretion of the Corporation to direct re-location of the same in case of any need as may be deemed appropriate by the Corporation.
- (iv) The Corporation should also keep liberty to review the charges periodically as and when the situation arises.

The department may draft its preamble for placing it before the competent authority keeping in view of the notification dated 15-11-2016 as well as the aforesaid legal opinion.

The draft policy containing above opinion of Law was again sent to Law Department for vetting. The Law Department vide its note dated 11-11-2019 observed that "The policy appears legally in order". Further, Law Department in its note dated 20-11-2019 stated that "There are certain corrections carried in the draft, Needs revision.".

The proposal containing draft policy was also sent to Finance Department.

While agreeing with the proposal, the Finance Department in its note dated 21-11-2019, stated that the following may be incorporated in the draft policy and placed before the competent authorities:—

# S. No. Observation of Finance

Reply

1. As per the Government of India, Ministry of Communications, monthly charges for the space provided to mobile service provider on the rooftops of Government building in Delhi for erecting mobile tower shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Since the above notified base rates has been adopted for COW as Rs. 292/- per sq.ft./per month, rates to be charged in the year 2019 be calculated accordingly.

Ministry of Urban Development, Govt. c' India, Office Memorandum issued vide No. 18316/2/2015-PLIII dated 8th March, 2016, which deals with fixation of licence fee in respect of the Mobile Towers to be erected on the rooftops of the Govt. buildings in Delhi. states that:

"The issue regarding the fixation of licence fee recoverable from the mobile service providers for erecting mobile towers on the rooftops of the Govt. buildings in Delhi are under consideration in this Directorate.

It has now been decided to levy the licence fee @ Rs. 292/- sq.ft. per month for the space provided to Mobile Service Providers in the roof-tops of Government buildings in Delhi for erecting mobile towers. During the period the allotment subsists, revision of licence fee. excluding taxes, will be done every three years, to be computed @ 8% per annum, compounding on yearly basis, as per OM No. 18015/1/92-Pol.III dated 16-3-1999."

This O.M. talks about revision of licence fee, excluding taxes, in case the allotment subsists and there is no circular/order on this issue in the year 2019 by the Ministry of Urban Development, Govt. of India.

UIMNDMC[6]

- 2. As per Clause 27 of the draft document, penalty of 25% can be imposed on regularization of COWs installed without permission. Finance is of the view that since no policy was in existence as on date, penalty of 25% of the requisite permission fee can be imposed after a cut off date as decided in the policy or from the date of installation. However, department can calculate and recover the arrears from the present operations, if any at the rate of Rs. 292/- per sq.ft./per month from the date of installation as one-time measure.
- 3. As per Clause 8 of the draft document, SDMC may also charge license fee with proper justification and approval of competent authority. Department is advised to incorporate the proposed rates accordingly.
- 4. May be vetted from Law Deptt.
- If any civic body in Delhi has floated tender/ allotted this work, the same rates may also be explored as a benchmark.

Existing COWs on date of issue of this Policy will have to pay arrears from the date of their existence and if any COW installed without permission after the issue of this Policy then it shall be regularized after payment of penalty @ 25% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis.

The rates/charges will be fixed after approval of the competent authority.

The drast policy was also sent to the Law Deptt., certain corrections have been carried out by Law Deptt. and accordingly, as suggested by Law Deptt., drast policy has been revised.

New Delhi Municipal Council had floated tenders for 156 sites, with maximum space as 50 sqm. or 538 sq.ft. area for each site for a period of three years.

The estimated cost for these 156 sites was Rs, 99.84 crores for 3 years.

The cost per site for 3 years comes to Rs. 64,00.000/- (99,84,00,000/156 = 64,00,000/-)

The cost per site per month comes to Rs. 1,77,777.77 (64,00,000/36 = 1,77,777.77).

The cost per sq.ft. per month comes to Rs. 330.44 (1,77,777.77/50 sqm. or 538 sq.ft. = 330.44)

The awarded cost for 52 sites = Rs. 94.69,444.

The awarded cost per site per month for 50 sqm.= Rs.1,82,104/-.

The awarded cost per site per month per sq.ft.

(1.82,104/538 = 338.48) (say Rs. 339/-)

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As enquired from M/s. INDUS TOWERS LTD., who has been allotted Group-B (52 sites) by NDMC, the size for one COW, in general is 5 mtr. × 5 mtr. or 269 sq.ft. So the amount of one COW of this size/area will be around Rs. 91,200/- with rate as Rs. 339/- per sq.ft. per month. However, the requirement of size/area from telecom company/service provider may vary and as draft policy the maximum area permitted for installation of COW is upto 50 sqm.

With reply to the afore-mentioned observations and as suggested by Law Deptt., the draft policy was revised and sent to Finance Deptt. as well as Law Deptt. for verting.

Finance Department vide its note dated 25-11-2019 observed that "Since the policy of COW; has been drafted newly in the SDMC, the Finance is agree to the proposal of the department as it has been revenue earning potential for SDMC. However, the Finance suggestion are as under:—

1. Opinion of LAW Deptt. should be adhered to.

"Law Department vide its note dated 26-11-2019 observed that "Redrafted policy perused. This is legally in order. The facts are to be verified by the Deptt."

#### POLICY:

Government of India, Ministry of Communication (Deptt. of Telecommunication) has cotified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

A perusal of the notification by the Law Deptt; shows that the SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules governing the license U/s 430 of the DMC Act, 1957.

As per the documents/information collected from the other departments/agencies and the legal opinion from the Law Deptt., South DMC, the powers conferred to South DMC being local body and discussions with higher officers and representative of Telecom Operators, the draft policy is prepared with following conditions:—

I.

- 1. The Cellular on Wheels (COWs) shall be set up in public places like parking lots; parks, markets, other vacant spaces and along road sides (wherever possible) etc.
- 2. The maximum area per COW shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires /anchor wires etc.).
- 3. The monthly rental charges for the land allotted for COW shall be @ Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft. per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land allotment shall be enhanced after every three years @ 8½ per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.

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- 4. The SDMC will provide bare space for placement and operational requirement for the COW for a maximum period of three years and minimum period of three months and the telecom company/service provider will follow all relevant guidelines of Department of Telecom. TRAI, etc. in this regard. If the telecom company/service provider need to operate the allotted land after completion of maximum period of three years then the telecom company/service provider can apply three months prior to expiry of three years period of the allotment and the request/application of the telecom company/service provider will be treated as AFRESH.
- 5. The location of the site will be finalized after conducting the joint survey with the SDMC staff as well as the representative from telecom company/service provider and the decision of the SDMC will prevail.

Since the COW is a temporary structure and can be installed at the following places:—

- (a) Public places
- (b) Markets
- (c) Parks
- (d) On Road sides
- (e) Parking areas &
- (f) Open spaces within Departments' premises
- (g) Any other place, as deemed fit by SDMC.

For joint survey and finalization of the location of the site, teams can be formed at Zonal Level comprising of officials from Building Department, Maintenance Department, R.P. Cell (for 'a', 'b', 'd', 'e' & 'g' above), Land & Estate Deptt. (for 'f' above). Horticulture Department (for 'c' above) and representative from the respective telecom company/service provider.

- 6. SDMC in its own capacity reserves the right to outrightly reject any application without assigning any reason.
- 7. The maximum height of any structural element installed with COW will be upto 30 mtr. above the ground level at any location.
- 8. The COW shall be installed for the enhancement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.
- 9. The telecom company/service provider shall take the site on "As is where is basis".
- 10. All the sites will be tentative and are subject to change of site by SDMC for which the telecom company/service provider will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the Corporation to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the Corporation.
- 11. The infrastructure facilities such as electric connection shall be arranged by the telecom company/service provider and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the company/service provider. The telecom company/service provider will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.

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- 12. The space upto the maximum of 50 sq.mtrs, will be considered including all these facilities and no excess space will be covered by the telecom company/service provider on any pretext. (It will be the absolute discretion of SDMC to determine and allow the space upto 50 sq.mtrs.)
- 13. The telecom company/service provider at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt, as per law and will submit the following documents:
  - (a) The telecom company/service provider will indemnify the SDMC to keep harmless from all losses damage/fire.
  - (b) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
  - (c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).
  - (d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the Corporation and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted along with the application in the Corporation.
- 14. The telecom company/service provider shall install/operate the COW within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
- 15. The telecom company/service provider shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of SDMC. In case the telecom company/service provider fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon ble Court or the departments agencies shall be followed.
- 16. Any physical (or otherwise) damage or injury to the commuters/passersby due to lapse on the part of the telecom company/service provider will be the sole responsibility of the telecom company/service provider only and the SDMC will have no legal obligations or liabilities towards the injured. The telecom company/service provider will indemnify and can be indemnified the SDMC for any losses on this account.
- 17. The telecom company/service provider will ensure that fire detection, lightening and special measures are installed at the applicable site and are kept in good condition.
- 18. The telecom company/service provider agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the SDMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the SDMC. Non-compliance will be treated as breach and permission, so granted, will be revoked.

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- 19. Encroachment:— The telecom company/service provider will strictly not encroach upon any area and shall restrict to allotted site only. In case, the telecom company/service provider encroaches upon the public land, the SDMC reserves the right to revoke the permission and forfeit the interest-free performance security.
- 20. Security Arrangement:— The telecom company/service provider will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The SDMC in any case will not take any responsibility of theft.
- 21. No Signage:—The telecom company/service provider shall not be allowed to install any type of signage (commercial/non-commercial) for any purpose inside or outside the sites non-commercial) for any purpose inside/or outside the sites, a fine of Rs 10.000/- (Rupses ten thousands) per day per site will be imposed upon the company service for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w...t. such site(s) without any notice/communication.
- 22. Compliance with the Law:— The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom company/service provider at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom company service provider shall comply with all applicable statutes, rules and regulations of Central. State Governments. Municipal bodies, and all applicable rules and also regulations of the Delhi Fire Department. The telecom company/service provider shall comply with and abide by the judgements passed from time to time by Hon'ble Supreme Court High Court or any other j. dicial quasi-judicial body/authority. The same shall be the responsibility of terseon company/service provider.
- 23. The selection of site for installation of COWs and its operation shall be such that it should not disturb the free moments of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.
- 24. The COW may include the base of the Tower on Wheels subject to fulfilment of the safety measures and structural stability.
- 25. For providing generator set for COW, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC.
- 26. The telecom company/service provider shall ensure the safety guidelines issued by DCT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
- 27. For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW the telecom company/service provider will have to submit an affidavit along with other requisite documents.

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28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom company/ service provider to remove its material from the sites and peacefully handover the vacant sites.

The telecom company service provider shall vacate the sites by taking away all its articles and handover the vacant sites before such period otherwise the SDMC shall have the right to seize these material. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after expiry of such 15 days Grace Period.

- 29. Transfer:—The telecom company/service provider, during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temperarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the SDMC.
- 30. Assignment and Sub-letting: Any form of assigning the right to the permission or sub-letting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the SDMC reserving the right to forfeit all interest-free performance security and payments made.
- 31. Duration of permission period:— The permission shall be for a period of 3 (three) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expre with efflux of time. The monthly rental charges will be charged from the date of issue of permission letter.
- 32. Compliance with applicable Laws:—The telecom company/service provider shall bear all salaries, wages, bonuses, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and employees state insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the SDMC and the telecom company/service provider shall be solely responsible for compliance with all Labour Laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.
- 33. Employees conduct:—The telecom company/service provider shall ensure that all persons employed behave in an orderly and disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
- 34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

II.

#### FEE STRUCTURE:

(A) Administrative charges = Rs. 10,000/ (Rs. ten thousand) per COW (NON-REFUNDABLE).

(B) Monthly rental charges for land allotted is Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month.

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For COWs existing before issue of this Policy telecom company/service provider, acque time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/service provider will have to submit an affidavit along with other requisite documents.

(D) Applicable taxes.

(E) After issuance of permission letter by the SDMC, the telecom company service provider should submit three months advance fee and two months of fee as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Transantee will be period of permission plus three months. The Bank Guarantie should be shown on any Nationalised Bank within the jurisdiction of Delhi only.

(F) Payment Terms :- The advance amount equivalent to three mentins tental charges paid by the telecom company/service provider shall be adjusted towards the monthly rental charges for first three months in respective first three months.

Thereafter, the teleconi company/service provider shall submit to the SDMC, the advance monthly rental charges per month for each site and other ches, if any, on or before 7th day of the mor in through online payments.

Non-payment of monthly rental charges and other dues within the prescribed down will constitute breach of the terms of permission and shall lender the permission liable to be revoked. Besides, the telecom company service provider shall pay an interest of 15%. per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest thall continue to accuse till the monthly rental charges and other dues are finally scuared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any In base, proment remain ourstanding for a maximum period of 45 days, the permission shall stand terminated.

III.

### S.O.P. FOR GRANT OF PERMISSION:

Application for grant of permission will be submitted by the telecom company/service provider having valid license from the Deptt. of Telecommunication, Ministry of Communications, Cost. of India

List of documents to be submitted along with application :-

- (i) Copy of relevant license issued by the Deptt, of Telecommunication. Governor India and copy of registration certificate of the company.
- The telecom company/service provider will submit the plan and location plan of the COW duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the overground telegraph infrastructure for
- (iii) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
- (iv) No Objection Certificate from Airports Authority of India (AAI) (only in case it the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).
- (v) Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
- (vi) Self-declaration of SACFA Clearance, to be obtained within six months.

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- (vii) Indemnity Bond/Affidavit as per clauses mentioned at SI. Nos. 13, 16, 25 & 26 above
- (viii) The telecom company/service provider will submit an Indemnity Bond indemnifying the SDMC to keep harmless from all losses/damage fire.
- (ix) Certification of the technical design by a Structural Engineer attesting to the structural safety of the overground telegraph infrastructure of COW.
- (x) The names and contact details of the employees of the telecom company/service provider for the purposes of communication in regard to the application made.

#### TIMELINES:

S.No	Action	Timeframe
1.	Scrutiny of documents submitted by the telecom company, service provider.	Within 7 days of receipt of application.
2.	Joint Inspection of site(s) by the following Members/Team:  (i) EE(B) of the zone/area or his representative  (ii) EE(M) of the zone/area or his representative	Within 7 days of scruting of documents and if the documents submitted are found in order.
,	(iii) AC/RP Cell or his representative (except in case of Park)	
	(iv) Representative of Land & Estate Deptt.	•
	(v) Representative from Horticulture Deptt. (in case of Park)	
	(vi) Representative of the telecom company/service provider	
3.	ssuance of Letter of Acceptance.	Within 7 days of joint inspection, if site found feasible.
1	Deposition of Advance Monthly Rental Charges (equivalent o 3 months monthly rental charges) & security deposit equivalent to 2 months monthly rental charges).	Within 15 days of issuance or letter of acceptance.
	Grant of permission.	Within 7 working days of completion of all formalities including deposition of advance monthly rental charges security deposit.

In view of all above, it is submitted that the proposal containing Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs), with the Fee Structure as mentioned in the Policy, in South Delhi Municipal Corporation areas, may be placed before the Corporation through Standing Committee for consideration and approval please.

(ii) Resolution No. 117 of the Standing Committee dated 18-12-2019.

Resolved that it be recommended to the Corporation that the proposal of the Commissioner as contained in his letter No. F. 33/RP Cell/SDMC/575/C&C dated 4-12-2019 regarding Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas, as detailed in aforesaid letter, be approved

Resolution No. 259

Resolved that as proposed by the commissioner in his letter No. F. 33 R.P. Cell/ SDMC/575/C&C dated 4-12-2019 and recommended by the Standing Committee vide its Resolution No. 117 dated 18-12-2019, Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas, as detailed in aforesaid letter, be approved.

The motion was carried.

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# Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in North Delhi Municipal Corporation areas

## BACKGROUND AND FACTS

In number of meetings, the representatives of Cellular Mobile Operators pointed out that the number of complaints are being received regularly from the general public regarding poor signals/call drops while making the cellular phone calls. It was also pointed out that in many cases they face lot of resistance from the residents of the colony/area while installing of cellular towers on rooftop of a building resulted into poor signals.

To resolve this problem, suggestions were received from the representatives that Cellular on Wheels (COWs) may be provided in the area where such types of complaints of poor signals are being received. The COW is a temporary arrangement which can be installed at required location (Public places i.e. markets, parks, on road sides, parking areas and open spaces ii. Departments' premises. etc.).

Accordingly, the proposal was moved for adoption of the policy of South Delhi Municipal Corporation for Cellular Mobile Towers on Wheels (COWs) which is approved by the House of South Delhi Municipal Corporation vide Resolution No. 259 dated 4-1-2020. Commissioner. North DIAC vide orders dated 7-7-2020 allow to process the case for approval of House of North DIAC for adoption of the same.

Government of India, Ministry of Communication (Deptt. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

COW is a temporary structure and can be installed at Public places, Markets, Parks, on Road sides, Parking areas & Open spaces within Departments' premises & any other place, as deemed fit by North DMC.

- I. Any telecom company/service provider having valid license from the Deptt. of Telecommunication Ministry of Communication, Govt. of India can apply for grant of permission for installation of COW within the jurisdiction of North DMC, on following terms & conditions:
  - 1. The Cellular on Wheels (COWs) shall be set up in public places like parking lots, parks, markets, other vacant spaces and along road sides (wherever possible) etc.
  - 2. The maximum area per COW shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires/anchor wires etc.).
  - 3. The monthly rental charges for the land allotted for COW shall be @ Rs. 339 (Rs. three hundred thirty nine only) per sq.ft./per month applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land allotment shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the North DMC.

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- 4. The North DMC will provide bare space for placement and operational requirement for 55, the COW for a maximum period of three years and minimum period of three months and the telecom company/service provider will follow all relevant guidelines of Department of Telecom, TRAI, etc. in this regard, If the telecom company/service provider need to operate the allotted land after completion of maximum period of three years then the telecom company/service provider can apply three months prior to expiry of three years period of the allotment and the request application of the telecom company/service provider will be treated as AFRESII.
- 5. The location of the site will be finalized after conducting the joint survey with the North DMC staff as well as the representative from telecom company/service provider and the decision of the North DMC will prevail

Since the COV is a temporary structure and dan be installed at the following places:-

- (a) Public places
- (b) Markets.
- (c) Parks.
- (d) On Road sides.
- (e) Parking areas &
- (f) Open spaces within Departments' premises
- (g) Any other piace, as deemed fit by SDMQ.

For joint survey and finalization of the location of the site, teams can be formed at Zonal Level comprising of officials from Building Department, Maintenance Department. R.P. Cell (for 'a', 'b', 'd', 'e' & 'g' above). Land & Estate Deptt. (for 'f shove). Horticulture Department (for 'c' above) and representative from the respective telecom company/service provider.

- 6. North DMC in its own capacity reserves the right to outrightly reject any application without assigning any reason.
- 7. The maximum height of any structural element installed with COW will be upto 30 mtr. above the ground level at anyllocation.
- 8. The COW shall be installed for the enhangement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.
- The telecom company/service provider shall take the site on "As is where is basis".
- 10. All the sites will be tentative and are subject to change of site by North DMC for which the telecom company/service provider will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the Corporation to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the Corporation.
- 11. The infrastructure facilities such as electric connection shall be arranged by the telecom company/service provider and the cost of electric connection including cabling, penal. electric meter, electric charges and other ancillary charges, shall be borne by the company? service provider. The telecom company/service provider will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.

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- 12. The space upto the maximum of 50 sq.mtrs, will be considered including all these facilities and no excess space will be covered by the telecom company/service provider on any pretext. (It will be the absolute discretion of North DMC to determine and allow the space upto 50 sq.mtrs.)
- 13. The telecom company/service provider at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt, as per law and will submit the following documents:
  - (a) The telecom company/service provider will indemnify the North DMC to keep harmless from all losses/damage/fire.
  - (b) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
  - (c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Colled Zoning Map (CCZM) specified by AAI).
  - (d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the Corporation and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted along with the application in the Corporation.
- 14. The telecom company/service provider shall install'operate the COW within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
- 15. The telecom company/service provider shall ensure high standard or hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of North DMC. In case the telecom company/service provider fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon'ble Court or the departments/agencies shall be followed.
- 16. Any physical (or otherwise) damage or injury to the commuters/passersby due to lapse on the part of the telecom company/service provider will be the sole responsibility of the telecom company/service provider only and the North DMC will have no legal obligations or liabilities towards the injured. The telecom company/service provider will indentify and can be indemnified the North DMC for any losses on this account.
- 17. The telecom company/service provider will ensure that fire detection, lightening and special measures are installed at the applicable site and are kept in good condition.
- 18. The telecom company/service provider agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the North DMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the North DMC. Non-compliance will be treated as breach and permission, so granted, will be revoked.

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- 19. Encroachment:— The telecom company/service provider will strictly not encroach upon any area and shall restrict to allotted site only. In case, the telecom company/service provider encroaches upon the public land, the North DMC reserves the right to revoke the permission and forfeit the increst-free performance security.
- 20. Security Arrangement:— The telecom company/service provider will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The North DMC in any case will not take any responsibility of theft/loss.
- 21. No Signage:—The telecom company/service provider shall not be allowed to install any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites. In case, the telecom company/service provider installs any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites, a fine of Rs. 10,000/- (Rupees ten thousands) per day per site will be imposed upon the company/service for a maximum period of seven days, after which North DMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
- 22. Compliance with the Law .— The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom company/service provider at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom company/service provider shall comply with all applicable statutes, rules and regulations of Central. State Governments. Municipal bodies, and all applicable rules and also regulations of the Delhi Fire Department. The telecom company/service provider shall comply with and abide by the judgements passed from time to time by Hon'ble Supreme Court/High Court or any other judicial quasi-judicial body/authority. The same shall be the responsibility of telecom company service provider.
- 23. The selection of site for installation of COW's and its operation shall be such that it should not disturb the free moments of the traffic public and shall preferably be away from the school hospital and places where heavy traffic and public movement is being done.
- 24. The COW may include the base of the Tower on Wheels subject to fulfilment of the safety measures and structural stability.
- 25. For providing generator set for COW, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC.
- 26. The telecom company/service provider shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
- 27. For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company service provider will UINDMC[18]

After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom company/ service provider to remove its material from the sites and peacefully handover the vacant sites.

The telecom company/service provider shall vacate the sites by taking away all its articles and handover the vacant sites before such period otherwise the North DMC shall have the right to seize these material. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after expiry of such 15 days Grace Period.

- 29. Transfer:—The telecom company/service provider, during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof perminently or emporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the North DMC
- 30. Assignment and Sub-letting: Any form of assigning the right to the permission or sub-letting the whole or part thereof of the sites. All strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the North DMC reserving the right to forfeit all interest-free performance security and payments made.
- 31. Duration of permission period:— The permission shall be for a period of 3 (three) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged from the date of issue of permission letter.
- 32. Compliance with applicable Laws:—The teleconi company/service provider shall bear all salaries, wages, bonuses, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations fundand Employees State Insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the North DMC and the telecon company service provider shall be solely responsible for compliance with all Labour Laws which shall include all liabilities of the Provident Fund Act. ESI Act. Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.
- 33. Employees conduct:—The telecom company/service provider shall ensure that all persons employed behave in an orderly and disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
- 34. For dispute of any kind, the jurisdiction of courts will be Delhi only.
- 35. Settlement of Disputes:
  - 35.1 Amicable Settlement:

In case of dispute arising between the parties regarding any matter under the contract, either Party of the contract may send a written Notice of Dispute to the other Party. The Party receiving the Notice of Dispute will consider the Notice and respond to it in writing within 15 days of receipt. If that party fails to respond within 15 days, or the dispute cannot be amicably settled within 30 days following the response of that Party. Clause 32.2 shall become applicable.

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# 35.2 Arbitration:

- 35.2.1 Any Dispute which is not resolved amicably by conciliation, as provided in Clause 35.1, may be referred to the Sole Arbitrator to be nominated by the Commissioner. Such arbitration shall be as per the provisions of the Arbitration and Conciliation Act, 1996. The venue of such arbitration shall be Delhi and the language of arbitration proceedings shall be English.
- The Arbitrator shall make a reasoned award (the "Award"). Any Award made in any arbitration held pursuant to this Clause 32.2 shall be final and binding on the Parties as from the date it is made, and the Licensee Contractor and the North DMC agree and undertake to carry out such Award without delay.
- 35.2.3 Licensee/Contractor and the North DMC agree that an Award may be enforced against the Licensee Contractor and/or the North DMC as the case may be, and their respective assets wherever situated.
- All legal disputes between the parties shall be subject to the jurisdiction of the Court(s) situated in Delhi.

II.

# FEE STRUCTURE:

- (A) Administrative charges = Rs. 10,000/ (Rs. ten thousand) per COW (NON-REFUNDABLE).
- Monthly rental charges for land allotted is Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month.
- For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty \$\frac{1}{25\%}\$ over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW the telecom company/service provider will have to submit an affidavit along with other requisite documents.
- (D) Applicable taxes.
- (E) After issuance of permission letter by the North DMC, the telecom company/service provider should submit three months advance fee and two months of fee as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Guarantee will be period of permission plus three months. The Bank Guarantee should be drawn on any Nationalised Bank within the jurisdiction of Delhi only.
- (F) Payment Terms: -The advance amount equivalent to three months rental charges paid by the telecom company/service provider shall be adjusted towards the monthly rental charges for first three months in respective first three months. Thereafter, the telecom company/service provider shall submit to the North DMC, the advance monthly rental charges per month for each site and other dues, if any, on or before 7th day of the month through online payments.

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Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecome company/service provider shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated.

III.

# S.O.P. FOR GRANT OF PERMISSION:

Application for grant of permission will be submitted by the telecom company/service provider having valid license from the Deptt. of Telecommunication, Ministry of Communications. Govt. of India.

List of documents to be submitted along with application to Remunerative Project Cell, NDMC, 16th Floor, Dr. S.P. Mukherjee Civic Centre, Januahar Lai Nehru Marg, New Delhi-110002:

- (i) Copy of relevant license issued by the Deptt. of Telecommunication, Govt. of India and copy of registration certificate of the company.
- (ii) The telecom company/service provider will submit the plan and location pian of the COW duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the overground telegraph infrastructure for COW.
- (iii) No Objection Certificate from Archaeological Survey of Lidia (ASI) (wherever applicable).
- (iv) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).
- (v) Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
- (vi) Self-declaration of SACFA Clearance, to be obtained within six months.
- (vii) Indemnity Bond/Affidavit as per clauses mentioned at Sl. Nos. 13, 16, 25 & 26 above.
- (viii) The telecom company/service provider will submit an Indemnity Bond indemnitying the North DMC to keep harmless from all losses/damage/fire.
- (ix) Certification of the technical design by a Structural Engineer attesting to the structural safety of the overground telegraph infrastructure of COW.
- (x) The names and contact details of the employees of the telecom company/service provider for the purposes of communication in regard to the application made.

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TIMI	ELINES:		Timeframe
S.No.		relecom compa	ny/ Within 7 days of receipt of application
	Serutiny of documents submitted by the service provider.  Joint Inspection of site(s) by the followin  (i) EE(B) of the zone/area or his representations:	g Members/Tea	A populiny O
	(ii) EE(M) of the zone/area or his representative (iii) AC/RP Cell or his representative Park) (iv) Representative of Land & Estate	(except in cast	
	(v) Representative from Horticulture Park) (vi) Representative of the telecom	Deptt. (in case	
3.	provider Issuance of Letter of Acceptance.		Within 7 days of joint inspection. site found feasible.
4.	Deposition of Advance Monthly Rental to 3 months monthly rental charges) (equivalent to 2 months monthly rental charges)	es security ag	within 15 days of ssuance of Lev oosit of Acceptance.  Within 7 working days of complete
5.			of all formalities including deposition of advance monthly rental charge security deposit.
CL.	RIFICATIONS WITH REFERENCE CHAIRMANSHIP OF THE COMP	E TO THE MISSIONER/S	IEETING HELD ON 9-12-2019 UND OUTH DMC REGARDING COWNE
S. No	m I Camina Provide	aer.	Reply/Remarks
1.	Agreement be replaced with License I	Le	reement has been replaced with Permis
2	At page I para 4 from top, exp (/Infrastructure Provider (IP-I) be inse	rted. be	lecom Company/Service Provider has alreen mentioned in the Policy which includes rastructure provider. Also word "Registratificate" already exists in the Policy.
		COW. C	W and MBTS is same.

4. In policy expression "monthly rent" be replaced with expression "Monthly License Fee".

5. In para 3, the monthly fee mentioned is too high and not feasible. We suggest that monthly fee should be mentioned as Rs. 292/- sq.ft. to bring the fee at par with MoUD rates.

- 6. In Para 2, the maximum area should be enhanced to 64 sqm. (8 x 3). Same should be subject to space evailability.
- 7. In para 25, after the word DPCC, Expression (If applicable) be added.
- 8. After para 4, para 4a should be inserted mentioning that if the service provider/IP want to terminate the agreement and remove COW at any time after 3 months, service provider/IP shall have to give a mandatory notice of 1 month or rent in lieu thereof to the NDMC.

Mandatory non-commercial signage may be allowed.

Monthly Rental Charges is one of the form for 48/

No Change in para 3.

No change in para 2

Already exists.

Since the Policy already provides for installation of COW for a minimum period of 3 months and maximum period of 3 years, so after the initial minimum period of 3 months, the telecom company/service provider can surrender the permission by giving three months advance notice in writing along with payment of the Monthly Rental Charges for the notice period. On expiry of the said notice period, the permission shall stand terminated/revoked and security deposit will be refunded accordingly.

The telecom company/telecom service provider/infrastructure provider-1 (IP-1) can install mandatory non-commercial signage only, as per provisions of Department of Telecommunication Notification dated 15-11-2016, which was published in Gazette of India on 16-11-2016, since this Policy is based on the said Notification.

Sd/-

Asstt. Commissioner (R.P. Cell) SDMC

UD/NDMC[23]

Conned by Come

- 6. LIST OF DOCUMENTS REQUIRED TO BE ATTACHED WITH THE APPLICATION FORM:
  - (i) Copy of relevant license or registration certificate issued by the Deptt. of Telecommunication, Govt. of India.
  - (ii) Plan and location plan of the COW/MBTS duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the overground telegraph infrastructure for COW/MBTS.
  - (iii) No Objection Certificate from Archaeological Survey of India (ASi) (wherever applicable).
  - (iv) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).
  - (v) Copy of the type test certificate issued by Automotive Research Association of India (ARA) to the manufactures of the Diese of DPCC, if applicable.
  - (vi) Self-declaration of SACFA Clearance, to be obtained within six months.
  - (vii) Indemnity Bond Affidavit as per clauses mentioned at Sl. No. 13, 16, 25 & 26 of the Policy in respect of allotment of space for installation of Communication Centular Mobile Tower on Wheels (COW)/MBTS.
- (viii) Indemnity Bond indemnifying the North DMC to keep harmless from all iessess damage/fire.
- (ix) Certification of the technical design by a Structural Engineer attesting to the structural safety of the overground telegraph infrastructure of COWMBTS.
- (x) The names and contact details of the employees of the teleconi company service provider for the purposes of communication in regard to the application made.

Signature and name of the Authorized Signatory (Designation)

NB:—North DMC reserves the right to make any change in the Policy anytime for which the decision of the North DMC shall be final and binding on all. At the time of the submission of the application this undertaking shall be signed by the applicant and submitted along with the prescribed documents as proof of acceptance of all terms & conditions of the Policy in the event of the applicant being successful in the process.

#### <u>DECLARATION/UNDERTAKING</u>:

I/We have gone through and understood the contents of this policy document and application carefully. The information furnished by me/us is true & to the best of my our knowledge and nothing has been concealed therefrom. I/We agree to the allotment of space site is being made on "as is where is basis" and accept all the terms and conditions of the policy and shall be bound by the conditions given in the policy document and the Rules and Regulations notified by Government of India, Ministry of Communication (Deptt. of Telecommunication) vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

Seen and accepted.

Signature and name of the Authorized Signatory (With Office Rubber Stamp)

(ii) Resolution No. 72 of the Standing Committee dated 22-10-2020.

Resolved that it be recommended to the Corporation that as proposed by the Commissioner in letter No. F. 33/ADC/RPCell/NDMC/476/ C&C dated 3-9-2020, approval for adoption of policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) passed by the South DMC vide Resolution No. 259 dated 4-1-2020 for granting of permission for setting up Communication Cellular Mobile Towers on Wheels (COW)s in North DMC areas, as detailed in the aforesaid letter, be accorded.

UB/NDMC [25]

46/

Resolution No. 218

Resolved that as recommended by the Standing Committee vide its Resolution. No. 72 dated 22-10-2020, the proposal of the Commissioner as contained in his letter No. F. 33/ADC/RPCell/NDMC/476/C&C dated 3-9-2020, regarding approval for adoption of policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) passed by the South DMC vide Resolution No. 259 dated 4-1-2020 for granting of permission for setting up Communication Cellular Mobile Towers on Wheels (COW)s in North DMC areas, as detailed in the aforesaid letter, be accorded with amendment besides, the revisionof rates will be within the absolute discretion of the North DMC. Minimum monthly rental will be charged @ Rs. 50,000/- Taxes per month and maximum will be calculated as per actual area required by the Telecom Company/Service provider."

The motion was carried.

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# एत्वाची लिख्ली चलर नियान

# North Delhi Municipal Corporation

Office of the Deputy Commissioner (Remunerative Project Cell) 16<sup>th</sup> Floor, Civic Centre Minto Road, New Delhi-110002 Tel.No.011-23226608



No. DC/RP Cell/North, DMC/2021/D- 069

Dated: 29/11/202/

## **CIRCULAR**

The North Delhi Municipal Corporation vide Resolution No. 120 dated 21.10.2021 has accorded approval for implementation of the proposal of "Policy for permission for installation of Mobile Towers on land/buildings/properties as well as rooftop of properties of North DMC."

Accordingly, Policy attached is hereby circulated for implementation in the area under Jurisdiction of North Delhi Municipal Corporation.

Deputy Commissioner (RP Cell, North DMC)

#### Distribution:

- 1. All Zonal Deputy Commissioners
- 2. Deputy Commissioner/Land & Estate
- 3. All HODs
- 4. All Chief Engineers
- 5. All Zonal superintending Engineers with the request to circulate the policy in the Building Department and Maintenance Division under their control.
- 6. Additional Director (IT) for display on Municipal Website.

## Copy for information to:

- 1. Hon'ble Mayor, North Delhi
- 2. Hon'ble Chairman Standing Committee
- 3.Hon'ble leader of House
- 4. Commissioner, North DMC
- 5. Additional Commissioner (Engineering)

... Deputy Commissioner
Remunerative Projects ....
North Delhi Municipal Corp. (1874),
16th Floor, Civic Centre, New Dell. (12)

215/43/

प्रशास (श.एप.)-जाब 431-5000-8-8-2018

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के प्रस्ताव संख्या

Item No. 6:— Policy for permission for installation of Mobile Towers on land/buildings/properties as well as rooftop of properties of North DMC.

(i) Commissioner's letter No. F. 33/R.P.Cell/NDMC/239/C&C dated 31-8-2021.

The North Delhi Municipal Corporation approved the policy of Installation of Mobile Phone Towers at the Rooftop and other suitable properties of North DMC yide its Resolution No. 13 dated 28-5-2018 and e-tender was invited vide NIT No. DC/R.P.Cell/2019/D-312 dated 17-7-2019 for approximately 850 sites. Seven prospective bidders participated in the pre-bid meeting held on 30-7-2019 and raised several queries that were redressed/replied and also uploaded on Website of North Delhi Municipal Corporation but none of the bidder offered any bid in the online e-tender.

Corpn./NDMC [ 50 ]

#### POLICY

Government of India, Ministry of Communication (Deptt. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

NORTH DMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Government and conditions governing the license under Section 430 of the DMC Act, 1957.

The communication and connectivity infrastructure (i.e., Mobile Tower) include :--

- (a) Ground Based Tower (GBT), Ground Based Mast/Monopole (GBM).
- (b) Roof Top Tower (RTT), Roof Top Pole (RTP).
- (c) Any other Telecom Infrastructure not specifically mentioned above in point (a & b above).

### I. TERMS AND CONDITIONS:

- 1. The Mobile Towers shall be set up in public places like parking lots, parks, markets, other vacant spaces, along road sides (wherever possible) and on public buildings, toilets, CTCs, community halls etc.
- 2. The maximum area per Mobile Tower shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires/anchor wires etc.).
- 3. As for COW/MBTS, the monthly rental charges for the land/space allotted for Mobile Towers will be @ Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land/space allotted will be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the NORTH DMC.

Corpn./NDMC [52]

- 4. NORTH DMC will provide bare space for placement and operational requirement for the Mobile Towers for a maximum period of Five Years and the telecom service provider infrastructure provider (IP-I) will follow all relevant guidelines of Department of Telecom. TRAI, etc. in this regard. If the telecom service provider/infrastructure provider (IP-I) need to operate the allotted land/space after completion of maximum period of Five Years then the telecom service provider/infrastructure provider (IP-I) can apply three months prior to expiry of Five Years period of the allotment and the request/application of the telecom service provider/infrastructure provider (IP-I) will be treated as AFRESH.
- 5. The location of the site will be finalized after conducting joint survey with the NORTH DMC officials as well as the representatives from telecom service provider/infrastructure provider (IP-I) and the decision of the NORTH DMC will prevail.

Mobile Towers can be installed at the following places:-

- (a) Public places
- Markets
- Parks
- (d) On road sides
- (e) Parking areas
- (f) Open spaces within Departments' premises
- (g) Public buildings, toilets, CTCs, Community Halls etc.
- (h) Any properties owned or managed by NORTH DMC
- (i) Any other place, as deemed fit by NORTH DMC

For joint survey and finalization of the location of the site, teams can be formed comprising of officials from Building Department, Maintenance Division, R.P. Cell, Land & Estate Deptt. (for 'a', 'b', 'c' 'd', 'e', 'f' & 'g' above), Horticulture Department (for 'c' above) and representatives from the respective telecom service provider/

- 6. NORTH DMC in its own capacity reserves the right to outrightly reject any application
- 7. The maximum height of any structural element installed i.e. Mobile Towers will be upto 30 mtr. above the ground level at any location.
- The Mobile Towers shall be installed for the enhancement of mobile signal and the NORTH DMC will reserve the right to ensure that there is no violation of the same.
- The telecom service provider/infrastructure provider (IP-I) shall take the site on "As is
- 10. All the sites will be tentative and are subject to change of site by NORTH DMC for which the telecom service provider/infrastructure provider (IP-I) will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the department to direct relocation of the already allotted site in case of any need as may be deemed appropriate by the department. Corpa NDMC [53]

- 11. The infrastructure facilities such as electric connection shall be arranged by the telecom service provider/infrastructure provider (IP-I) and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the telecom service provider/infrastructure provider (IP-1). The telecom service provider/ infrastructure provider (IP-I) will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.
  - 12. The space upto the maximum of 50 sq.mtrs, will be considered including all these facilities and no excess space will by covered by the telecom service provider/infrastructure provider (IP-I) on any pretext. (It will be the absolute discretion of NORTH DMC to determine and allow the space upto 50 sq.mtrs.)
    - 13. The telecom service provider/infrastructure provider (IP-I) at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt, as per law and will submit the following documents:---
      - (a) The telecom service provider/infrastructure provider (IP-I) will indemnify the NORTH DMC to-keep harmless from all losses/damage/fire.
      - (b) No Objection Certificate from Archaeological Survey of India (ASI) (whereverapplicable).
      - (c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI}.
      - ' (d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the department and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the department.
      - 14. The telecom service provider/infrastructure provider (IP-I) shall install/operate the Mobile Tower within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country,
        - 15. The telecom service provider/infrastructure provider (IP-I) shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of NORTH DMC. In ease the telecom service provider/infrastructure provider (IP-I) fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon'ble Court or the departments/agencies
          - 16. Any physical (or otherwise) damage or injury to the commuters/passersby due to lapse on the part of the telecom service provider/infrastructure provider (IP-I) will be the sole responsibility of the telecom service provider/infrastructure provider only and the NORTH DMC will have no legal obligations or liabilities towards the injured. The telecom service provider/infrastructure provider (IP-I) will indemnify and can be indemnified the NORTH DMC for any losses on this account.

- 17. The telecom service provider/infrastructure provider (IP-I) will ensure that fire detection, lightening and special measures are installed at the applicable site and are kept in good condition.
- 18. The telecom service provider/infrastructure provider (IP-I) agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the NORTH DMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the NORTH DMC. Non-compliance will be treated as breach and permission, so granted, will be revoked.
- 19. Encroachment:—The telecom service provider/infrastructure provider (IP-I) will strictly not encroach upon any area and shall restrict to allotted site only. In case, telecom service provider/infrastructure provider (IP-I) encroaches upon the public land, the NORTH DMC reserves the right to revoke the permission and forfeit the interest free performance security.
- 20. Security Arrangement:—The telecom service provider/infrastructure provider (IP-I) will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The NORTH DMC in any case will not take any responsibility of the teles.
- 21. Advertisement Right:—The telecom service provider/infrastructure provider (IP-I) shall not any advertisement right at the site without written permission of the Commissioner/NORTH DMC. However, the applicant may be permitted to install mandatory non-commercial signage only. In case the telecom service provider/infrastructure provide (IP-I) installs any type of commercial signage inside or outside the site(s), a fine of Rs. 10,000/- (Rupees Ten Thousand) per day per site will be imposed upon the telecom service provider/infrastructure provider (IP-I) for a maximum period of seven days, after which NORTH DMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
- 22. Compliance with the Law:—The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom service provider/infrastructure provider (IP-I) at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom service provider/infrastructure provider (IP-I) shall comply with all applicable statutes, rules and regulations of Central, State Governments, Municipal Bodies, and all applicable rules and regulations of the Delhi Fire Department. The telecom service provider/infrastructure provider (IP-I) shall comply with and abide by the judgements passed from time to time by Hon'ble Supreme Court/High Court or any other judicial-quasi judicial body/authority. The same shall be the responsibility of telecom service provider/infrastructure provider (IP-I).
- 23. The selection of site for installation of Mobile Towers and its operation shall be such that it should not disturb the free movements of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.
- 24. The Mobile Towers may include the base of the tower subject to fulfilment of the safety measures and structural stability.

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- 25. For providing generator set for Mobile Towers, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC, wherever applicable.
- 26. The telecom service provider/infrastructure provider (IP-I) shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
- 27. For Mobile Towers, if any, existing before issue of this Policy, on North DMC land building/properties the telecom service provider/infrastructure provider (IP-I), at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any Mobile Towers is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of Mobile Towers, the telecom service provider/ infrastructure provider (IP-I) will have to submit an affidavit along with other requisite
  - 28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom service provider/infrastructure provider (IP-I) to remove its material from the site. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after explry of such 15 days Grace Period.
    - 29. Transfer:—The telecom service provider/infrastructure provider (IP-I), during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission
    - 30. Assignment and Subletting:—Any form of assigning the right to the permission or subletting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the NORTH DMC reserving the right to forfeit all interest free performance
    - 31. Duration of permission period:—The permission shall be for a period of 5 (five) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged 30 days after the date of issue of permission letter or the actual date of installation of Mobile Tower, whichever is earlier.
    - 32. Compliance with applicable Laws:—The telecom service provider/infrastructure provider (IP-I) shall bear all salaries, wages, bonus, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and Employees State Insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the NORTH DMC and the telecom service provider/infrastructure provider (IP-1) shall be solely responsible for compliance with all Labour laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.

Corput/NDMC [56]

- 33. Employees conduct:—The telecom service provider/infrastructure provider (IP-I) shall ensure that all persons employed by it behave in an orderly & disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
- 34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

# List of documents to be submitted along with application :

- (i) Copy of relevant license or copy of registration certificate issued by the Deptt. of Telecommunication, Govt. of India.
- (ii) The telecom service provider/infrastructure provider (IP-I) will submit the plan and location plan of the Mobile Towers duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the Mobile Towers.
- (iii) Structural satiability certificate attesting to the structural safety of the building where the mobile tower is proposed to be installed, from any one of the following six institutions are required to be submitted by telecom service provider/infrastructure provider (IP-I):—
  - (a) Indian Institute of Technology (IIT), Delhi;
  - (b) Indian Institute of Technology (IIT), Roorkee;
  - (c) Central Building Research Institute (CBRI), Roorkee;
  - (d) Rail India Technical & Economic Services Ltd. (RITES), Delhi.
  - (e) National Council for Cement & Building Material, 34 KM Stone, Delhi-Mathura Road, Faridabad (Haryana);
  - (f) Any Government Engineering College in Delhi and National Capital Region.
  - (iv) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
  - (v) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI.
  - (vi) Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
  - (vii) Self-declaration of SACFA Clearance, to be obtained within six months.
  - (viii) Indemnity Bond/Affidavit as per clauses mentioned at S. No. 13, 16, 25 & 26 above.
  - (ix) The telecom service provider/infrastructure provider (IP-I) will submit an Indemnity Bond indemnifying the NORTH DMC to keep harmless from all losses/damage/fire.
  - (x) Certification of the technical design by a Structural Engineer attesting to the structural safety of the over-ground telegraph infrastructure of Mobile Towers.

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- through and understood the contents of this policy document and application carefully. The information furnished by me/us is true & to the best of my/our knowledge and nothing has been concealed therefrom. If We agree to the pllotment of space/site is being made on "as is where is basis" and accept all the terms and conditions of the policy and shall be bound by the conditions given in the policy document and the Rules and Regulations notified by Government of India, Ministry of Communication (Dept. of Telecommunication) vide notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.
  - (xii) The names and contact details of the employees of the telecom service provider/infrastructure provider (IP-I) for the purposes of communication in regard to the application made.

# II. FEE STRUCTURE:

- (A) Administrative charges = Rs. 10,000/- (Rs. ten thousand) per Mobile Tower (NON-REFUNDABLE).
  - (B) Monthly rental charges for land/space allotted is Rs. 339/- (Rs. Three Hundred Thirty Nine only) per sq.ft/per month or Rs. 50,000/- per month per mobile tower whichever is higher.
    - (C) For Mobile Towers existing before issue of this Policy, telecom service provider/ infrastructure provider (IP-I) at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any Mobile Tower is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of Mobile Towers, the telecom service provider/infrastructure provider (IP-I) will have to submit an affidavit along with other requisite documents.
      - (D) Applicable taxes.
      - (E) After issuance of permission letter by the NORTH DMC, the telecom service provider/
        infrastructure provider (IP-I) should submit three months advance fee and two months of
        charges as security deposit. Security deposit will be refunded after expiry of the allotted
        period. If security is deposited in the form of Bank Guarantee then the validity of Bank
        Guarantee will be period of permission plus three months. The Bank Guarantee should be
        drawn on any Nationalised Bank within the jurisdiction of Delhi only.
        - (F) Payment Terms:—The advance amount equivalent to three months rental charges paid by the telecom service provider/infrastructure provider (IP-I) shall be adjusted towards the monthly rental charges for first three months. Thereafter, telecom service provider/infrastructure provider (IP-I) shall submit to the NORTH DMC, the advance monthly rental charges per month for each site and other dues, if any, on or before 7th day of the month through online payments.

Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom service provider/infrastructure provider (IP-I) shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in

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arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated,

#### S.O.P. FOR GRANT OF PERMISSION: III.

Application for grant of permission will be submitted by the telecom service provider/ infrastructure provider (IP-I) having valid license from the Deptt. of Telecommunication, Ministry of Communications, Goyt. of India.

#### TV. TIMELINES:

S. No.	Action	Timefrome
1. Scrutir telecor (IP-I)	m service provider/infrastructure provider	Within 7 days of receipt of application.
Mem	Inspection of site(s) by the following bers/Team:— E(B) of the zone/area or his representative	Within 7 days of scrutiny of documents and if the documents submitted are found in order.
(ii)	EE(M) of the zone/area or his representative	e
(w)	AC/RP Cell or its representative	
(iv)	Representative of Land & Estate Deptt.	
(v)	Representative from Horticulture Deptt. (in case of Park)	
(vi	) Representative of the telecom service provider/infrastructure provider (IP-I).	to 15 also Found
3. Iss	suance of Letter of Acceptance.	Within 7 days of joint inspection, if site found feasible.
) 8	eposition of Advance Monthly Rental Charge equivalent to 3 months monthly rental charge a security deposit (equivalent to 2 month monthly rental charges).	hs
	Grant of permission.	Within 3 working days of completion of al formalities including deposition of advance monthly rental charges security deposit.

In view of the above, the aforesaid proposal may be placed before the Corporation through Standing Committee, North DMC for soliciting the approval of Policy for permission for installation of Mobile Towers on land/buildings/properties as well as Rooftop of properties of North DMC.

The above proposal has been examined and vetted by Law Department and Finance Department of North DMC.

Corpa/NDMC [59]

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 Deptt, is advises that terminology of monthly rent scheme may be recheeked and a sulfable terminology may be used. As adopted in the Policy for COW/MBTS, monthly routal charges for the land/space allotted for Mobile Towers will be @ Rs. 339/- per sq.ft, per month + applicable taxes (including co-sharing with other telecom service providers.)

Further, as advised by Finance Department in its note dated 25-9-2020, necessary amendments have been made.

In view of all above, the proposal containing Policy for Permission of Installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation within its jurisdiction may please be placed before the Corporation through Standing Compiltee for consideration and approval.

Item No. 90:— Policy for permission for installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation in jurisdiction of SDMC.

With the consent of the Standing Committee the item is allowed to be withdrawn.

(ii) Resolution No. 101 of the Standing Committee dated 15-9-2021.

Resolved that it be recommended to the Corporation that as proposed by the Commissioner in letter No. F. 33/R.P.Cell/NDMC/239/C&C dated 31-8-2021, approval to the policy for permission for installation of Mobile Towers on Land/Buildings/Properties as well as rooftop of properties of North DMC, as detailed in the aforesaid letter, be accorded.

Resolution No. 120

Resolved that as recommended by the Standing Committee vide its Resolution No. 101 dated 15-9-2021, the proposal of the Commissioner as contained in letter No. F. 33/R.P. Cell/NDMC/239/C&C dated 31-8-2021, regarding approval to policy for permission for installation of Mobile Towers on land/buildings/properties as well as roof top of properties of North DMC, as detailed in the aforesaid letter, be accorded.

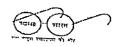
The motion was carried.

Attested

Section Officer \$3/11/21

North Delhi Municipal Corporation

**F** 





NORTH DELHI MUNICIPAL CORPORATION Office of the Addl. Commissioner (Estt.) Floor Dr. S. P. Mukherjee Civic Centre, Jawahar Lal Nehru Marg, NEW DELHJ - 110 002 Ph: 23225426 Fax.23225421

No.: PS/Addl.Cm./Engg./NorthDMC/2017/D=882

Dated: 15/12/2017

Addl. Commissioner (Engg.)

#### OFFICE ORDER

Sub.: Permission/Regularization for installation of Cellular Mobile Phone Tower/Pole site falling in the area under the jurisdiction of North Delhi Municipal Corporation.

A settlement/agreement was executed on 30.10:2017 between the officers of all three Corporations and the representatives of various Cellular operators and infrastructure provider companies. The Hon'ble High Court in LPA No. 572/2011 vide order dated 28:08:2017 has stated that the Settlement/Agreement will be bindirig on both the parties. Accordingly, permission/regularization of mobile tower/pole sites will be granted in accordance with the settlement/agreement. A copy of Settlement/Agreement/ High Court orders dated 28:08,2017/ Specimen of Application Format/Indemnity Bond & Self Declaration by the applicant is enclosed.

This issues with approval of Commissioner.

Encl.: As above.

#### Distribution:

- 1. E-in-C
- 2. Chief Town Planner
- Chief Law Officor
- 4. All Chief Engineers
- 5. All Zonal Deputy Commissioners
- All Zonal Superintending Engineers ;
- 7. SE (B)/HQ
- 8. All EEs (Bldg.)

#### Copy for kind information to:

- 1. Commissioner, North DMC
- 2. All Addl. Commissioners, North DMC

# Copy for kind information also to:

- 1. Hon'ble Mayor, North DMC
- 2. Hon'ble Deputy Mayor, North DMC
- 3. Hon ble Leader of House, North DMC
- 4. Hon'ble Chairman, Standing Committee 5. Hon'ble Leader of Oppostion, North DMC



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# SELF DECLATATION (As per Clause 9) Applicable for RTT/ GBT/GBM/Pole Site (RTP)

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Pole Site on the roof top						ં તેલું કોર્યો ભાગમાં ક
the North Delhi Municip	ar curporar	1011.	• 1	` +	100 m	au i
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The company shall ens						
regard to the operation						
responsible for any dar					175 St. 186 A	yyary 43
equipment/ poles instal	ned on the a	spove ment	ioneu rien	119 <b>62.</b>   Mail		į į
That the Company here	Sudodaror	that all the	condition	of the cert	lement soree	i moont
dated 30.01.17 shall h	oy ueciaies se adhered	to before	and after	the insta	lation of the	said
PTT/GBT/GBM/ towe	er/s Pole	Site on	the roo	f of th	e Property	No.
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# SELF DECLARATION (As per Clause 5) Applicable for RTT/GBT/ GBM/ Pole Site (RTP)

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		g-its-office at		STATE OF THE SECOND STATE OF THE SECOND SECO	and do hereby
under	take as under that;				
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	tower/s Pole Sit	· 网络 "黄","如果"的"超"的"黄"的"	ANY 175-175 DESCRIPTION OF THE SECTION OF	of the	
	2 1	fion	i the N <b>ort</b> (Dell	ii Municipal C	orpélation.
2.	That as per guidelin				
•	application for Stan	ding Advisory Co	mmittee on F	requency. Al	location (SACFA)
	clearance acknowled	ged by WPC Wing	of Department	of Telecom	numestion, Govt.
*	of India with registra	tion number for th	ne individual io	ation will be	subjected along
	with the application	for new towers i	n the Corporat	ion and the	SACEP Elearance
	when obtained will b	e submitted within	n 6 months of g	ranting perm	ission.
-	. <b></b>				
3.	That in the event, if the	ne SACFA Certifica	te is not provid	SOMITURE SIX I	manufactions and the
	Delhi Municipal Cor		at libenty to	take=av.iou	agams, compon
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## INDEMNITY BOND

# (Common as per clause 3&7)

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Applicable for RTT/ GBT/GBM/Pole Site (RTP)

(herein inter called the "INDEMNFIER"), a Company incorporated winder the provisions of (herein inter called the "INDEMNFIER"), a Company incorporated winder. In favour of warth Delhi Munic Corporation do hereby solemnly effirm and declare as under:  1. That the INDEMNIFIER is seeking permission for installation of RTT/GBT/GBM/town Pole Site on the roof of the Property No: from North Delhi Municipal Corporation.  2. That the INDEMNIFIER is Telecom Service Provider / Infrastructure Provider (categor (IP-1) and is entitled to establish) maintain and provide telecommunication service infrastructure which inter-alia includes towers, polesiand other allied equipment.	MrAuthorized Districtory
Pole Site on the roof of the Property No.  North Delhi Municipal Corporation.  2. That the INDEMNIFIER is Telecom Service Provider / Infrastructure Provider (categor (IP-1) and is entitled to establish maintain and provide telecommunication service infrastructure which interaligincludes towers, poles and other allied equipment.	R"), a Company incorporated winder the provisions of the provision
(IP-1) and is entitled to establish maintain and provide telecommunication service infrastructure which interalizanciodes towers, poles and other allied equipment.	Property No.
。	blish) maintain and provide telecommunication service /
3. That the INDEMNIFIER shall be responsible for any damage to the building and public safety for the temporary equipmenty poles installed on the above mention fremises.	be responsible for any damage to the building and for any equipment/ poles installed on the above mentioned
4. That the INDEMNIFIER hereby declare that all the condition of the settleme agreement dated 30.01.17 shall be adhered to before and after the installation of a said RTT/GBT/GBM/ tower/s Pole Site on the roof of the Property N	all be adhered to before and after the installation of the /s Pole Site on the roof of the Property No.
5. That the INDEMNIFIER shall be responsible for any dispute/ count case arises in future this regard the NDMC shall be kept harmless from the all liabilities and the space of	responsible for any dispute/ count case arises in future in

- 5. That the INDEMNIFIER shall be responsible for any dispute, count case arises in future in this regard the NDMC shall be kept harmless from the all liabilities and the NDMC shall be liberty to revoke the permission as granted by the DMC and no equity shall be claimed in this regard:
- 6. That the INDEMNIFIER fully understands that in case of buildings, which were unauthorized or which may be so declared at a later point of time, permission for installation of towers shall be granted on fulfillment of all the above conditions. However, that shall not imply any change whatsoever in the status of the unauthorized building and shall be without prejudice to the right of Nords Delhi Muhicipal corporation, to demolish the said building through the due process of law. But the carporation will not be liable to inform the Cell Tower Operator on infrastructure provider before taking action against the unauthorized building.

IN WITNESSES WHEREOF THE INDEMNIEER, as aforesaid, said set and subscribed his hand on these presents on the day, month and year first above written.

REF NO	
The Executive En	gineer (Building),
	Zone.
North Delhi Muni	cipal Corporation,
	•

Subject: Application for permission / regularization with respect to installation of Pole site at

Reference: Settlement deed dated 30.01.2017 regarding grant of permission for tower installation and High Court order dated 28.08.2017 passed in LPA No. 572/2011.

Dear Sir,	•				SA STATE			i 1
1/We, S	h.,,	Authority	signatory of	M/s		(hereig af	er referred	~. 28
	int Company				visions of	the Compa	mies Act 195	б
having i	ts Circle offic	cat	10.00				*	

In reference to the terms agreed in the settlement/ Agreement dated 30.01.2017 as approved by Hon'ble High Court vide order dated 28.08.2017, applicant is enclosing herewith documents as prescribed in the settlement // Agreement dated 30.01.2017. Copy of the settlement deed and copy of the order passed by Hon'ble Delhi High Court is enclosed herewith as Annexure-A,

In pursuance of the aforesaid settlement Clause No. 16 (II), we are enclosing herewith the documents as under:

		46
Sr.	Documents	Affrexure
no.		
À	Application made to Delhi Urban Art Commission as per clause no 1	
В	Application made to Delhi fire Service year per clause no il	À
С	NOC from ASI, DMRC DPCC, AAI (I where over applicable) as per clause no. I	
; D	Structural Stability Certificate as per clause no 2	
E	SACFA application	
, F	Self – declaration for SACFA Clearance when obtained within six months	A Part is
G	Type test certificate issued by ARAI to the manufacturing of the DG set (where DG Set is installed)	
Н	Indemnity Bond as per Clause 38.7	
Ī	Self-declaration as per Clause 5 & 9	
J	NOC as per Clause 16.(II)	
К	Copy of part LOP/ Site plany Roof Top Plan eto showing the location of the property	1.
L	Copy of relevant Licence / infrastructure provider registration certificate of the Applicant Company issued by the Deptt. Telecommunication Gove of India.	)t
M	Copy of Power of Attorney of the authorised signatory of the Applican	ut .
N	Details of fees	7
		<u> </u>

We request you to kindly consider our application in light of the above documents and grant permission within the prescribed period.

For..... Ltd.

Name & Designation (Authorized Signatory) Encl. As above

# (APPLICATION FORMAT FOR RTT/OBT/OBM)



Dated:

NEF NO.....

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			,	* *	٠.		
The Executive Engineer (Building),				;			
North Delhi Municipal Corporation,		. ,				k c	
Subject: Application for permission	/ regu	larizatio	n with	respect	to ins	tallation	्रा
GEM/GET/ETT/site at Pro-	perty no	<u> </u>	******	مدددد	, and the s		٠, ,
Reference: Sottlement /Agreement d	ated 30	.01,20 <u>1</u> 7	rogard	ng giàn	ofeer	mission	for
tower installation and Hig 572/2011.	h Court	order d	nțod 28.	08,2017	Duasoc	in LPA	No.
Dear Sir,			11.				
I. We, Sh,	ry of M 1 under	Msthe pro	visions	(liesein	aller ompani	referred s Act,19	as 56,
In reference to the terms agreed approved by Hon'ble High Court vide or documents as prescribed in the settle settlement deed and copy of the order prescribed.	cicrector c	u 48.08,	vory at	plicant\i	cnclos	ing heren	vith

In pursuance of the aforesaid settlement, Clause No. 16 [I] we are enclosing herewith the documents as under:

	1 (人) (大) (大) (大) (大) (大) (大) (大) (大) (大) (大	•
Sr.	Documents	<u> </u>
no.		Annexure
A	Application made to Delhi Urban Art Commission as per clause no.1	
В	Application made to Delhi fire Service As per clause no.1	
С	NOC from ASI DMPC DPCC A AND AND AND AND AND AND AND AND AND A	
D	NOC from ASI, DMRC, DPCC, AAI (where ever applicable) as per clause no.1  Structural Stability Certificate as per clause no.2	The Charles
E	SACFA application	
F	Self - declaration for SACFA Clearance when obtained within six months	
G	Type test certificate is and have a standard within six months	
]	Type test certificate issued by ARAI to the manufacturing of the DG set (where DG Set is installed)	
Н	Towns a construction and the second s	
1	Indemnity Bond as per Clause 3&7	
	Self-declaration as per Clause 5	1
7/	NOC as per Clause 16.(I) (i) (a)/(b)/(c)	ومودود والمناور والمارية
K	Tower/ Mast design duly signed by the Applicant and Structural Engineer.	
L	Copy of part LOP/ Site plan/ Roof Top Plan etc showing the location of the	1
	broberty	
M	Copy of relevant Licence / infrastructure provider registration certificate b	<del></del>
	the Applicant Company issued by the Deptt. Of Telecommunication Govern	, I
<u>.</u> 1	111U18.	1.
N	Copy of Power of Attorney of the authorised signatory of the Applican	
1	Company of the expension of the company	
0	Details of fees	
		1

You are kindly requested to consider our application in light of the above documents and grant permission within the prescribed period.

For..... Ltd.

Name & Designation (Authorized Signatory) Encl. As above

COURTS MELLING CONTROL

## IN DELHI MEDIATION CENTRE, TIS HAZARI COURTS MELHI

In the matter of .

MCD Vs. Cellular Operators Association of India @ Ors. Supply

LPA No. 572/2011

### Settlement/Agreement

30.01.2017

Present: Sh. Sanjay Yadav, Executive Engineer (Building HQ). SDMC.

Sh. Udit Ratna, Chief Town Planner, SDMC, and

Sh. Surinder Kumar, DLO, SDMC,

Sh. S.K. Mishra. Executive Engineer (Building HQ), NDMC.

Sh. A.D. Biswas, Chief Town Planner, NDMC

Sh. Sanjay Kumar, Executive Engineer (Building HQ), EDMC.

Sh. Rakesh Ailawadi. Chief Engineer (Building HQ), EDMC.

Sh. Sunil Kumar Mehra, Chief Town Planner, EDMC.

Sh. Manjul Bajpai, Advocate for Respondent no. 1, Cellular Operators Association of India

None for Respondent no. 2, AUSPI

None for Respondent no. 3, T.R. Dua and Respondent no. 4, S.K. Khanna.

Khursheed Ahmed Bhatt, Regional Network Head for respondent no. 5, Aircel Ltd.

Sameer Chugh, Director (Legal and Regulatory) for respondent no. 6. Airtel.

None for respondent no. 7. MTNL

Sh. Sanjay Kumar Sinha, Sr. Manager (Legal) for respondent no. 9, Reliance Communication Ltd alongwith Sh. Gaurav Jain, Advocate.

Sh. Anuj Bhatia, AGM (Corporate Affairs) for respondent no .11, Vodafone Mobile Services Ltd.

Sh. Vikram Singh, Sr. Manager (Legal) for respondent no. 12, Indus Tower Ltd.

None for respondentino. 13. Department of Telecommunication.

Sh. Pankaj Kumar alongwith Sh. Satik Mahapatra, Advocate for Idea Cellular Ltd. (respondent in LPA No. 573/11)

Sh. Naresh Arora, V.P (Legal) and Sh. Raj Shekhar Rai, Advocate for ATC Telecom Infrastructure Private Ltd.

Sh. Parveen Sharma, Vice President, Corporate Affairs, Sh. Vineet Goel and Ms. Nayan Tara for Reliance Jio Infocom Ltd.

Ms. Srishty Chadha, Sr. Executive (Legal) for GTL Infrastructure Ltd.

Tiv. !

Sh. Sanjeev Kumar Tirthani. DGM (Legal) for Tower Vision India Pvt. Ltd.

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.s. Delhi

James Chu De Sameer Chugh, Director (Legal and Regulatory) for respondent no. 6. Airtei. S K. Mishra. Executive Engineer (Building HQ), NDMC. A.D. Biswas. Chief Town Planner, NDMC Anuj Bhatia, ABM (Corporate Affairs) for respondent no .11. Vodafone Services Ltd,-Sanjay Kumar. Executive Engineer Vikram Singh, Sr. Manager (Legal) for (Building HQ), EDMC. respondent no. 12, Indus Tower Ltd. Sh. Rakesh Ailawaer Chief Engineer Pankaj Kumar Advocate for Idea Cellular (Building) HQ, EDMC Ltd. (respondent in LPA No. S73/11) Sunil Kumar, Mehra, Chief Town Satik Mahapatra, Advocate for Idea Cellular Planner, EDMC. Ltd. (respondent in LPA No. 573/11). 30/01/12 Naresh Arora, V.P (Legal) for ATC Telecom Infrastructure Private Ltd: Raj Shekhar Rat. Advocate for ATC Telecom Infrastructure Private Ltd. Parveen-Sharma, Vice President, Corporate Affairs, Reliance Tire In Vipeet Goel for Reliance Jio Infocom Ltd.

Nayan Tara for Reliance Jio Infocom Ltd.

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Srishty Chadha, Sr. Executive (Legal) for GTL Infrastructure Ltd.

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Brief facts of the present cases as disclosed by the parties are that respondents in LPA No. 572/11 filed writ petitions bearing no. WP (C) 3267/2010, WP (C) 3423/2010, WP (C) 439/2010, WP (C) 13863/2009, WP (C) 14178/2009, WP (C) 14199/2009. WP (C) 2382/2010 and WP (C) 4084/2010 impugning Office Order dated 20.11.2003 Circular dated 7.02.2008 and Office Order dated 8.04.2010 issued by the MCD (Now represented by SDMC, EDMC and NDMC) levying fee and stipulating other conditions for grant of permission for installation of temporary structures/towers on reoftops for previding Cellular Basic Mobile Phone services. The said Writ Petitions were decided vide order dated 29.04.2011 passed by Hon'ble Mr. Justice Rajiv Sahai Endlaw. Feeling aggrieved, MCD (Now represented by SDMC, EDMC and NDMC) filed the LPA No. S72/11, against Cellular Operators in the LPAs as detailed hereinabove: Vide order dated, 22.07.2016 passed in LPA No. 572/2011, the dispute between the concerned parties was referred for mediation.

The concerned parties after negotiations have agreed to settle their disputes as per the terms and conditions as contained in Annexure 'A'.

Sh. Surendra Kumar, Deputy Law Officer, SDMC informed that terms and conditions mentioned in Annexure 'A' are as per resolution of the Standing Committee and decision of Corporation.

It is clarified that this settlement shall be applicable within the jurisdiction of MCD (Now represented by SDMC, EDMC and NDMC) and shall not be taken as a precedent for other States in similar dispute.

It is also clarified that this settlement is arrived between the concerned parties without prejudice to their submissions made or to be made before the Court.

The present Settlement Agreement is subject to all applicable laws, rules, regulations etc. including the Indian Telegraph Right of Way Rules, 2016 dated 15.11.2016, and these Rules shall be placed before the Hon'ble High Court of Delhi by the parties for its consideration.

The companies namely ATC Telecom Tower Co. and ATC Telecom Infrastructure Private Limited, GTL Infrastructure Ltd. and Tower Vision India Pvt. Ltd. have settled keeping in mind the status and importance attached to the National Capital Territory (NCT) of Delhi as the Capital of India and more importantly, in view of the explicit assurance by the COAI and all its member companies to bear the entire financial impact that the acceptance of this proposal would entail on them.

The said agreement shall be binding on those Operators who participated and in agreement of the proposal of the Cellular Operators Association of Ir dia and agreed by the Corporation.

Sanjay Yaday. Executive Engineer (Building 110).

SDMC.

Udit Ratna. Chief Town Planner, SDMC.

Maniel Bajgai, Advocate for Respondent no. 11, Cellular Operators Association of India

model 10x Khursheed Ahmed Bhatt, Regional Network Head for respondent no. S. Aircel Ltd.

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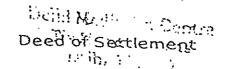
Sanjeev Kumar Trithani, DGM (Lega!) for Tower Vision India Pvt. Ltd.

The contents of the settlement have been explained to the parties in vernacular and they have understood the same and have admitted the same to be correct. Settlement proceedings be sent to the Hon'ble Delhi High court.

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(Dr. Sudhir Kumar Jain)
Judge Incharge,
Mediation Centre
Tis Hazari Courts,
Delhi/30.01.2017

ANNEXURE 'A'



SUB:

SETTLEMENT FOR PERMISSION FOR INSTALLATION OF TEMPORARY STRUCTURE FOR CELLULAR MOBILE PHONE TOWER / SERVICES FALLING IN THE AREAS UNDER THE JURISDICTION OF SOUTH / NORTH / EAST DELHI MUNICIPAL CORPORATION

- (1) Standing Committee in its meeting held or: 04.08.2016 vice Resolution No. 73 Item No.44; and (2) the Corporation, vide its Resolution No. 208 dated 19.09.2016 as circulated vide letter No. F.33/Corp./HC/870/C&C dated 14.10.2016, resolved
- (2) Standing Committee in its meeting held on 7.9.2016 vide Resolution No.151 Item No.57 and (2) the Corporation, vide its Resolution No.263 dated 17.10.2016 as circulated vide letter No. F.33/corp. Committee/HC/988/C&C dated 8.11.2016
- (3) Standing Committee in its meeting held on 8.9.2016 vide Resolution No. 68 Item No.30 and (2) the Corporation, vide its Resolution No 79 dated 26.9.2016 as circulated vide letter No. F. 33/Corporation/746/C&C dated 4.10.2016:
- 1. Application to Delhi Urban Art Commission (DUAC) or Delhi Fire Service (DFS), in cases where the tower is installed on the buildings covered under the guidelines of DUAC or DFS wherever applicable shall be submitted at the single window.

NOC of Archaeological Survey of India (ASI). Airports Authority of India (AAI) (only in case if the location is marked in red zone in Colour Coded Zoning Map (CCZM) specified by AAI), wherever applicable.

In sites which do not have a generator set and are powered only with electricity mains and secondary batteries, the clearance from Delhi Pollution Control Committee (DPCC) will not be required.

Delhi Metro Rail Corporation (DMRC) application shall only to be submitted in case the GBT / RTT is in the DMRC notified corridors, wherever applicable, will be obtained.

In case such NOCs have already been obtained by the applicant company, the copy of same will be submitted to the Corporation.

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2 Structural stability certificate from any one of the following six Structural Stability Certification be obtained by the Cellular and institutions are required to be obtained by the Cellular and Basic Cellular Operators/registered IP-1

(a) Indian Institute of Technology (IIT), Delhi;

(b) Indian Institute of Technology (IIT), Roorkeee;

(c) Central Building Research Institute (CBRI), Roorkee.

Delection Centre The seather the

(d) Rail India Technical & Econom c Services

Ltd.

(RITES), Delhi:

(e) National Council for Cement & Building Material, 34 KM Stone. Delhi Mathura Road, (Haryana):

(f) Any Government Engineering College in Deihi

National Capital Region:

3. In case of buildings which were unauthorized or which may be so declared at a later point of time; permission for installation of tower shall be granted on fulfillment of all the conditions. However, that shall not imply any change whatsoever in the status of the unauthorized building and shall be without prejudice to the right of MCD to demolish the said building through the due process of law. MCD will inform the concerned licensee/ registered IP-1 in advance (before 15 working days) or as per the Court Order on the demolition and grant sufficient time to remove the

An indemnity Bond to this effect will be submitted by the company. But the Corporation will not be liable to: inform the . Cell Tower Operator or infrastructure provider before taking action against the unauthorized building.

- 4. The licensees or registered IP-Is may share the towers for fixing their respective antennas provided that the prescribed conditions are duly fulfilled so as to ensure curtailing of multiple towers and optimizing the use of the existing ones. There shall be no additional charges for the sharing of towers.
- 5. As per guidelines of Department of Telecommunications (DOT), a Copy of application for Standing Advisory. Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted alongwith the application for new towers in the Corporation and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The selfdeclaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the

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For sites to be installed in the areas marked under red zone as per CCZM specified by AAI, NOC from AAI/ SACFA clearance will be submitted.

Further, compliances of Clause No 9.2 S(c) and (d), after 9.2.5(b) in Chapter-9 (Provisions for Structural Safety, Natural Disaster, Fire and Building Services) of the newly notified Unified Building Bye-Laws-2016 shall be ensured.

- .6. FEE: The Fee will be as below:
  - a. Towers Roof Top Tower (RTT) /Ground Based Tower (G&T))/ Ground Based Mast (GBM) until Jan 1, 2015.
    - i. For the period 08.04.2010 to 31.12.2014

Rs. 150,000/- for 5 years irrespective of sharing with effect from the date of installation

- b. Prospective from 01.01.2015 for RTT/GBT/GBM
  - Rs.200,000/- for 5 years irrespective of sharing with effect from the date of installation
- c. For towers installed prior to issue of policy dated 08.04.2010 of erstwhile Municipal Corporation of Delhi under the Policy of 2003, if charges were previously deposited under the previous policy of the year 2003, then no additional charges shall be required to be submitted. If such fee was not paid, then the fees payable shall be Rs. 100,000/- till 08.04.2010. For subsequent years, charges to be paid as per a & b above.
  - d. Pole sites: Pole sites per Operator up to 12 M height
    - i. Rs.20,000/-
    - ii. Duration 5 years
    - iii. With effect from 01.01.2016
  - e. All payments made under protest as per the interim Order of the Delhi High Court dated May 31, 2010 shall be adjusted against amounts to be paid as specified above, either for the sites installed between 2010 2014 and also post January 2015.
- 7. The licensees and registered IP-1s shall be responsible for any damage to life or property caused by the Pole/Tower/Mast, in case it is proven that the damage has been caused solely due to Pole/Tower/ Mast. Accordingly, an Indemnity Bond in this regard will be submitted.

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B For providing generator set for new mobile tower and tower installed till 01.01.2016. a copy of the type test certificate installed till 01.01.2016 a copy of the type test certificate

For generator set installed on mobile towers installed prior to 01.01.2016, certificate from Delhi Pollution Control Committee (DPCC) or its authorized agency will be submitted within 6 months of date of issue of this Policy.

 The Operator shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.

10. The responsibility and authority for sharing alongwith requisite fee shall lie with the applicant company.

11. The complaints relating to EMF emissions, if any will be referred to Department of Telecommunication/ TERM Cell, Government of India.

12. The mobile towers installed without permission post-issuance of this Policy will be regularized as per rules alongwith the penalty @ 25% of the requisite permission fee as per clause 6.

# 13. The applicant will submit as below:

- A. For CGHS: NOC/ Copy of Agreement from the Management Committee/ Administrator:
- B. For DDA/ Group Housing: NOC/ Copy of Agreement from RWA of that Group Housing:
- C. For plotted development:
  - (a) For RTT & GBT NOC from all the owners of the building and Copy of Agreement from owner of roof rights.
  - (b) For RTPs Copy of agreement from owner of roof rights.

# 14. Application

- (a) The application will be submitted by Telecom Service Provider Company or Infrastructure Provider Company having valid license from the Department of Telecommunication, Govt. of India:
- (b) The applicant company will submit the building plan and location plan of the existing

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building duly signed by the applicant and Structural Engineer for RTT and RTPs.

(c) Copy of relevant license/infrastructure provider registration certificate of the company issued by the Department of Telecommunication. Govt. of India is to be given.

(d). In case of violation of the terms & conditions, the permission may be withdrawn after granting

opportunity of hearing to the applicant.

15. Revised guidelines shall be prepared from time to time based on the guidelines issued by the Department of Telecommunications. Government of India and the policy of the Corporation.

16. Checklist which will be applicable from date of issuance of this Policy:

# List of Documents to be submitted to Municipal Corporation:

#### (I) For RTT GBT/GBM

- a. Application submitted to Delhi Urban Art-Commission, wherever applicable;
- Application submitted to Delhi F re Service, wherever applicable;
- .c. Structural Safety Certificate;
- d. SACFA Application;
- Self-declaration for SACFA clearance, when obtained, within 6 months;
- f. Copy of type test certificate issued by ARAI to the manufacturer of the DG sets, if applicable:
- 'q. Indemnity Bond as per clause 3 and 7;
- h. Self declaration as per clause 5:
- i. The applicant will submit as below:
- (a) For CGHS: NOC/ Copy of Agreement from the Management Committee/ Administrator;
- (b) For DDA/ Group Housing: NOC/ Copy of Agreement from RWA of that Group Housing:

(c) For plotted development:

- For RTT/ GBT/GBM NOC from all the owners of the building and Copy of Agreement from owner of roof rights.
- For RTPs Copy of agreement from owner of roof rights.
- j. Tower/ mast design duly signed by the applicant and Structural Engineer;

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k. Copy of relevant license/infrastructure provider registration certificate of the company issued by the Department of Telecommunication, Government of India is to be given;

#### . For Pole sites (11)

- a. Application made to Delhi Urban Art Commission, wherever applicable:
- b. Application made to Delhi Fire Service, wherever applicable.

c. SACFA Application:

- d. Self-declaration for SACFA clearance, when obtained: within 6 months;
- e. Copy of type test certificate issued by ARAI to the manufacturer of the DG sets, if applicable;
- f: Indemnity Bond as per clause 3 & 7
- g. Self declaration as per clause 5 & 9
- h. The applicant will submit as below:
  - i. For CGHS: NOC/ Copy of Agreement from the Management Committee/ Administrator;
  - ii. For DDA Group Housing: NOC/ Copy of Agreement from RWA of that Group Housing:

# iii. For plotted development:

- 1. For RTT & GBT NOC from all the owners of the building and Copy of Agreement from owner of roof rights.
- 2. For RTPs Copy of agreement from owner of roof rights.
- Copy of relevant license/infrastructure provider registration certificate of the company issued by the Department of Telecommunication, Govt. of India is

# 17. Processing of Applications

- The concerned Zonal Engineer will act as a Nodal Officer for granting permission for new mobile towers and for regularization of existing illegal mobile towers as per law:
- b. All applications will be processed as per the above settlement.
- c. Permission shall be granted in a time bound manner which shall not exceed 30 (thirty) calendar days from the date of filing of application, in cases where no external permission (such as DUAC, DFS, AAI, DMRC, ASI, etc.), failing which it will be treated as deemed permission.

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- d. 30 calendar days window for clearance will commence of the documents (as per the check-list given in Para No. 16) are submitted.
- e. The Municipal Corporation will forward the Application within 07 working days of receipt by the concerned Nodal Officer for permission from agencies other than Municipal Corporation (such as DUAC, DFS, AAI, DMRC, ASI, etc.).
- f. The deemed permission will not exempt the applicant from deposition of application charges and submission of requisite documents and clearances. The application will be submitted by the applicant company along ownership document of the building I floor. NOC I agreement of the owner and other requisite documents and fee. The cases having all the requisite documents will be referred to other Departments as applicable within 10 days. The deficiency, if any, will be communicated by the Building Department to the applicant company within 10 days and after receipt of all the requisite documents, the case will be forwarded to other Departments as applicable within next 10 days. After receipt of the clearances of all the Departments, as applicable, the permission will be granted within 10 days.
  - g. A copy of the permission will be sent by Building Department to A&C Department for imposing requisite tax.

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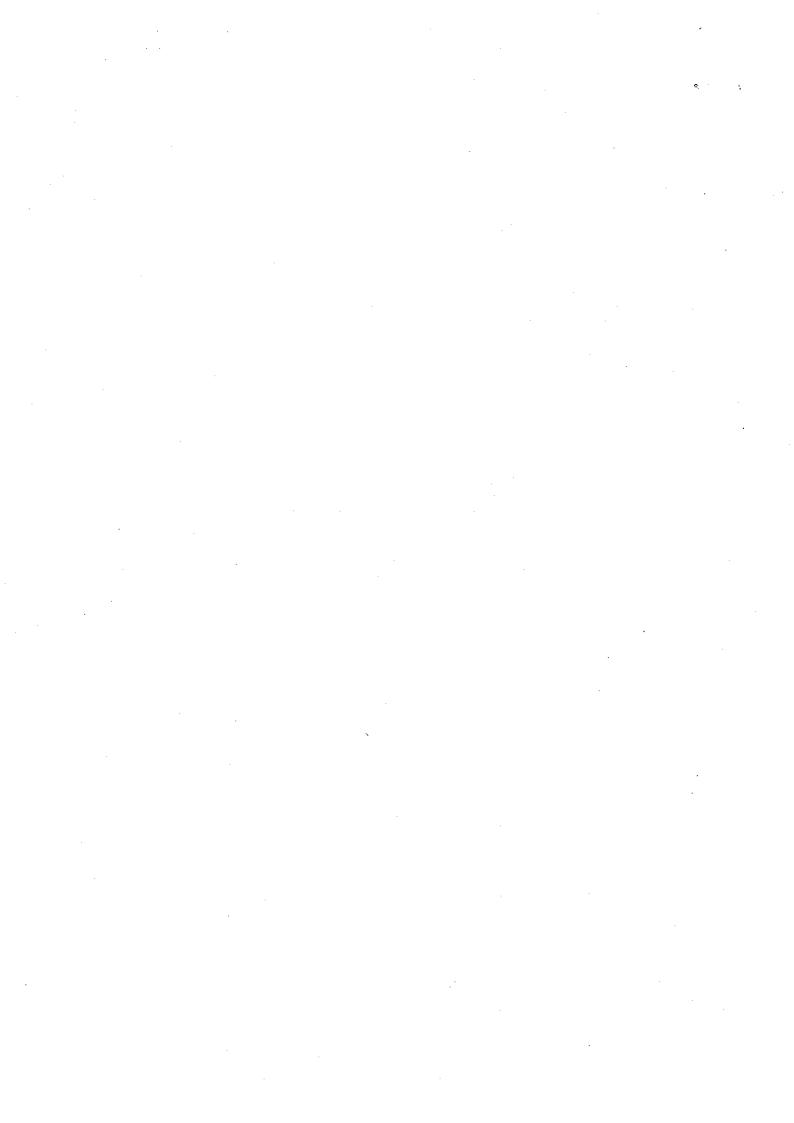
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V63.	Property No.	Ward No.	IEXURE - I
1	P. No. B-57/1, G.T. Karnal Road Industrial Ara. Delhi -110033.	76	, , (
I	No. 40-UB, Jawahar Nagar, Kamia Nagar, near main Market, Delhi	78	`
-	Property NO. 02,Block-29, Mpl. NO. 11541 near NDPL Office, Nangià Park, Shakri Nagar.	78	
	P.No. G1-23, GT Karnal Road, Indl, Area	76	
	P.No. GI-13, GT Karnal Road, Indl. Area	76	
ì	P.No. 28, Kamia Nagar Market, Old Hans Raj College, Near Delhi University Campus, Delhi	78	
7	F.No. 219-220, NKS Hospital, Gulabi Bagh, Delhi-07	78	
8	P.No. B-5/2, Model Town-I, Near Model Town Metro station, Delhi	77	
9	P.No. 53, Plot No. 5, Shree Nagar Colony, Ashok Vihar, Delhi	78	
10	P.No. 7/27, Roop Nagar, Delhi.	78	
11	P.No. 4, Local Shopping Complex, Gujrawala Town, Delhi	77	
12	P.No. 03 Vardhaman Shopping Market, LSC Derawal Nagar, delhi	77	
13	P.No. 13/2, Roshnara Extension Scheme, Subzi Mandi, Known as Shakti Nagar	78 .	
14	P.No. 15/3, Block-B, G.T. Karnal Road, Indl. Area, Delhi	76	:
15	P.No. 80/4, 3rd Floor, SBI Colony, Nanak Pio, Opp. Jain Mandir, Model Town, Delhi	77	
1	6 P.No. 8/10, Chimniwala Kaatra Singh Sabha Road, Clock Tower	78	
ī	7 Grand Venizia, 6, Bhamshah Marg, opp. Kripal Bagh Ashram, Near Model Town Metro station, Delhi.	77	
1	8 P.No. 2, Block-1, State Bank colony, GT Karnal Road, Delhi-110009.	77	
-	9 P.No. 4-B, Khasra NO. 109, Ashirwad Complex, Village Pitampura, Delhi-34	· 77	
-	P.No.D-7,Rana Partap Bagh, Delhi.	76	
-	21 P.No. 8/10, Roop Nagar, Delhi.	78	
	22 P.No. 187, Rajpura, Kalyan Vihar, New Delhi-110007	77	
L	23 Property No. 187, Kalyan Vihar, Delhi-09	77	
-	24 P.No. B-34, G.T.K. Road Indi. Area.	76	4
-	25 P.No. D-113, Mahendru Enclave, Delhi.	77	_
+	26 P.No. B-1, Gujrawalan Town, Delhi	77	
-	27 P.No.UB-47, Jawahar Nagar, Delhi	78	_
}	28 P.No.20, Block, CC Colony, Delhi-110007.	77	<u>_</u>
}	29 Plot No. E-9, Lat Bagh, GTK Indi Area N-9-B, 35-A, Lat Bagh, Azadp	ur, 76	
	Delhi-333. 30 P.No. A-18 Lal Bagh, Azadpur, GTK Road, Delhi	76	

1	H.No. 52 in Block F-14, situated at in the Colony known as Model Town area of Village Maliokpur Chhaoni Delhi	77
32	P.No. C-20, Gurudwara Lane No. 2, Mahenderu Enclave, G.T. Karnal Road, Delhi	76
33	Plot No.10913, Gulabi Bagh, Delhi	78
34	P.No. B-165,Gujrawala, Part-1,Delhi	77
35	P.No. B-79, G.T.K. Road Indl. Area, Delhi	76
36	P. No. Garage No.68, Gulabi Bagh, Delhi	78
37	P.No.A-39, Mahendru Enclave, G.T. Road,	77
38	Propety Stair Case No. 4 at Orbit Plaza, North Gate Mall Single Unit, Commercial, Gujrawala Town, Part-2, Delhi	77
39	P.No. 30/11, Shakti Nagar, Delhi	78
40	Shop No. 114 Edward Line, Kingsway Camp, Delhi-110009.	77
41	P. No. D-55, Mahendru Enclave, Delhi-110033	77
42	P.No. A-7A/9A, Rana Partap Bagh, Delhi	76
43	P.No.184,Rajpura Village,Gur Mandi, Delhi.	77
4	P.No.A-291, Derawala Nagar, Delhi.	77
4	P.No. 67/3, Block -A, G.T.K. Road Indl. Area, Azadpur, Delhi	76
4	6 A-29, Kh. No. 136, New Gupta Colony (RTP)	77
4	7 Property bearing No.80/4, State Bank Colony, G T Karnal Road, Delhi-110009	77

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201910161641416	202010051124488	202102121521253	202104271610087	202103111341445		20209271544000	-01/00001/1935	201909061719558	202101231812557	202101292035320	ID Number
201910161641-116 Govt bays semior secondary school no 1 to govt bays senior secondary school no 2 Roop nagar	202010051124488 & Front Line. Old gupta colony delhi(OGS)2940 Mtr	JNDER BHAVAN, 28-E to TCL MH KAMLA NAGAR Delbi ,214 to 128 ,196 to 183 105 to 128 , 110 to B11A,85 to 123,167.70 A25,156 to 24.63 to 4.15 Co	202104271610087 JAMBU PRASAD IAIN MARG,NEAR NANGIA PARK CHOWK GOL CHAKKAR DELHI-110007. TOTAL LENGTH: 110 Mtr. No OF PITS: 3.	ole. TIS)	Chake Name Dail: 1000; (3NN)						
14431.32	535944	177055.68	172965.3	747764		702236 .	11936.52		1403567.2	1039037.6	Total Amt Received
Restoration Completed	Work in progress & Will be completed in	Work in progress &Will be completed in 2 months	Work in progress &Will be completed in 2 months	Work in progress &Will be completed in 2 months	2 months	Work in progress	&Will be completed in 2 months	Work in progress	Work in progress &Will be completed in 2 months	Work in progress &Will be completed in 2 months	Present Status of work



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			,	Restoration
01 /	201905101304411 a-22 kamla nagar d-47 kamla nagar		102604.13 Completed	ompleted
				Restoration
	201903261712433 Plot no. 210, to H.No. 148, 138 85(back side, H. no. 86,79 to DDA Market to H. no. 25, 24, Gujrawala Town II,	79 to DDA Market to H. no. 25, 24, Gujrawala Town II,	67601.75	Completed
	AMA Boon Nagar HDFC Bank (D4R.) Length:	3) Length:		Restoration
22	201903121322193 45Mtr		14955	Completed
n n	App No:16281; CMP: North; Link ID:DLHI_1197; An	App No.16281; CMP: North; Link D:DLHI_1197; Authority; MCD M-2 Keshvpuram; From; Mirabai park Old gupta Colony To House no 227 kalyan vihar	16410.09	Restoration Completed
	201902181652568 HDD Length: 240Mtr, Molmg Length: 00Mur; No of Fils.3, Climas dumber produced in the control of	b.5, of thrassumonn process		T. 75 10 10 10 10 10 10 10 10 10 10 10 10 10
41	LANG OTTAL STATE OF S	2 S. DILLIAN OVERSASE BANK MODEL TOWN 3	118730.3	Kestoranon Completed
	201901231235238 MAX LIFE INSURENCE, ICICI BANK, AALS BANK & INCLUM CONTROLL OF THE INSURENCE, ICICI BANK, AALS BANK & INCLUM CONTROLL OF THE INSURENCE, ICICI BANK, AALS BANK & INCLUM CONTROLL OF THE INSURENCE O	C. LINDERS C. LINDERS C. L. C. L. C. C. L. C.		Restoustion
¥		2 NATION TOWNS TO THE PARTY OF	21997.4	Completed
3	201901231448063 ROW APPLICATION FOR EMPOLYEE STATK INSUKENCE MODEL TO WITH	UKENCE MODEL 10 WIN 3		
<u> </u>	Mandella road to Hosiery palace, Kamla nagar via 40 L	Mandella road to Hosiery palace, Kamla nagar via 40 UB. Iwahar Nagar, 82,J. Nagar via H/o Raghunandan Sharna (New DLC) via 77 UB via 83 UB Formal Mandella road to Hosiery palace, Kamla nagar via 40 UB. Iwahar Nagar Via 100 Nelhi-7	46351.4	Restoration Completed
2	201901221252047 Art Jewellers to 18-UB Jawahar Nagar (H/o Lala Sultan Singh). Hart Jewellers to 18-UB Jawahar Nagar (H/o Lala Sultan Singh). Authority: Authority Zone; Mesharpuran; Fron Mesharpuran; Fron Mesharpuran; Fron Mesharpuran; Propressional Sultan Sulta	n Singri) Filar 180.XXXXIVO 1,2awadaa Aragaa 2,2xXIII Anis A-1/1, Kana Franp Bagh; To:Near H.No: A-1/1, Kana Franp Bagh; To:Near H.No: A-1/2, Authority Zone:M-2 Zones 2, 200. 100. 100. 100. 100. 100. 100. 100.	40030.87	Completed
17	201804191553441 773, Ranz Pratz Bagh, HDD Length: 420Mtr, Moling Length:	201804191553441 7/13, Rana Pratap Bagh; HDD Length: 420Mtr, Moling Length: 00 Mtr; Pits:6; CPH:Nitto Kanna, Moo No:7011344470; Te.ttun Manna, Moo No:701134470; Te.ttun Manna, Moo No:701134470; Te.ttun Manna, Moo No:701134470; Te.ttun Manna, Moo No:701134470; Te.ttun Manna, Moo No:70113470; Te.ttun Manna, Moo	23597.49	Completed
∞	201803262129167 F-12/9 to F-14/52 Via F-14/46 to F-14/43 & F14/50	2; Authority: MCD; Authority Zone: M-2, Keshavpuram; From: Delhi Milk Scheme, Near Nangia Park, Maithile Sharan		
0	Marg, To: Next Gol Chaktar, Shakii Mandir Marg, HDD Length: 750 Mtr; Moling	750 Mtr; Moling Length: 00 Mtr, Pits:9; CPH:Charanjeet Singth, Mob No: 10111110001	57096-3	Completed
2	201801151533463 No:7838293466	No.7838293466  No.7828293466  Ward No. 78: Ann No. 14631; CMP: North, Link ID:DLHI_12602; Authority: MCD; Authority Zone: M-2, Keshavpuram; From: Govt Senior Secondary  Ward No. 78: Ann No. 14631; CMP: North, Link ID:DLHI_12602; Authority: MCD; Authority Zone: M-2, Keshavpuram; From: Govt Senior Secondary		ļ <u>-</u> -
2	School, Shakti Nagar, To: Aggarwal Hospital, Shakti N	School, Shakti Nagar, To: Aggarwal Hospital, Shakti Nagar, HDD Length: 100 Mtr; Moling Length: 00 Mtr; Fits:2; Crit. Clim. 100 Mtr;	17276.96	Completed
	201801151545156 7011121965; FE: Pankaj, Mob No: 7838293400	of if No 3/59, 100 mater approx	80220.2	Completed
21	201709261635569 ROW permission for OFC laying at Koop nagar Dack of Lilinoida	• I	5402610	

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	Property No.	Ward	
IJ.		No.	Amount (Rs.)
	P. No. B-57/1, G.T. Karnal Road Industrial Ara, Delhi ~110033.	76	250000
	P,No. 40-UB, Jawahar Nagar, Kamia Nagar, near main Market, Delhi	78	25000
	Property NO. 02,Block-29, Mpl. NO. 11541 near NDPL Office, Nangia Park, Shakri Nagar.	78	20000
	P.No. G1-23. GT Karnal Road, Indl. Area	76	200000
1	P.No. GI-13, GT Karnal Road, Indl. Area	76	200000
	P.No. 28, Kamla Nagar Market, Old Hans Raj College, Near Delhi University Campus, Delhi	78	20000
	P.No. 219-220, NKS Hospital, Gulabi Bagh, Delhi-07	78	200000
	P.No. B-5/2, Model Town-I, Near Model Town Metro station, Delhi	77	150000
	P.No. 53. Plot No. 5, Shree Nagar Colony, Ashok Vihar, Delhi	78	20000
)	P.No. 7/27, Roop Nagar, Delhi.	78	20000
k	P.No. 4, Local Shopping Complex, Gujrawala Town, Delhi	77	200000
2	P.No. 03 Vardhaman Shopping Market, LSC Derawal Nagar, delhi	77	150000
3	P.No. 13/2, Roshnara Extension Scheme, Subzi Mandi, Known as Shakti Nagar	78	20000
4	P.No. 15/3, Block-B, G.T. Karnal Road, Indl. Area, Delhi	76	350000
15	P.No. 80/4, 3rd Floor, SBI Colony, Nanak Pio, Opp. Jain Mandir, Model Town, Delhi	77	200000
16	P.No. 8/10, Chimniwala Kaatra Singh Sabha Road, Clock Tower	78	200000
17	Grand Venizia, 6, Bhamshah Marg, opp. Kripal Bagh Ashram, Near Model Town Metro station, Delhi.	77	20000
18	P.No. 2, Block-1, State Bank colony, GT Karnal Road, Delhi-110009.	77	40000
19	P.No. 4-B, Khasra NO. 109, Ashirwad Complex, Village Pitampura, Delhi-34	77	350000
20		76	20000
21		78	20000
22	7	77	20000
23	Property No. 187, Kalyan Vihar, Delhi-09	77	200000
24	and the state of t	76	20000
25	and any monomial a linetave, petiti.	77	20000
26	P.No. B-1, Gujrawalan Town,Delhi	77	20000
27	P.No.UB-47, Jawahar Nagar, Delhi	78	20000
28	P.No.20, Block, CC Colony, Delhi-110007.	77	20000
29	Plot No. E-9, Lal Bagh, GTK Indl Area N-9-B, 35-A, Lal Bagh, Azadpu	<del>,</del>	
30	CELONI	76	60000
_	On the most of the Model, Delift	76	20000

1	H.No. 52 in Block F-14, situated at in the Colony known as Model Town area of Village May 1	77	450000
	Village Maliokpur Chhaoni Delhi P.No. C-20, Gurudwara Lane No. 2, Mahenderu Enclave, G.T. Karnal Road, Delhi	76	20000
	Plot No.10913, Gulabi Bagh, Delhi	78	450000
4	P.No. B-165,Gujrawala, Part-1,Delhi	77	450000
5	P.No. B-79, G.T.K. Road Indl. Area, Delhi	76	450000
36	P. No. Garage No.68, Gulabi Bagh, Delhi	78	20000
37	P.No.A-39, Mahendru Enclave, G.T. Road,	77	450000
38	Propety Stair Case No. 4 at Orbit Plaza, North Gate Mall Single Unit, Commercial, Gujrawala Town, Part-2, Delhi	77	20000
39	P.No. 30/11, Shakti Nagar, Delhi	78	100000
40	Shop No. 114 Edward Line, Kingsway Camp, Delhi-110009.	77	60000
41	P. No. D-55, Mahendru Enclave, Delhi-110033	77	20000
42	P.No. A-7A/9A, Rana Partap Bagh, Delhi	76	450000
43	P.No.184,Rajpura Village,Gur Mandi, Delhi.	77	170000
44	P.No.A-291, Derawala Nagar, Delhi.	77	170000
45	P.No. 67/3, Block -A, G.T.K. Road Indl. Area, Azadpur, Delhi	76	450000
46	A-29, Kh. No. 136, New Gupta Colony (RTP)	77	60000
4	No. 2014 State Bank Colony G.T. Karnal Road, Delhi-110009	77	20000 Rs. 6685000/